

## IN THE MATTER OF

## Original Application No. 57/2026

Titled as

Sachin Sharma Vs State of Uttar Pradesh &amp; Ors.

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THROUGH COUNSEL



BHANWAR PAL SINGH JADON

## JOINT COMMITTEE REPORT

IN THE MATTER OF ORIGINAL APPLICATION NO. 57/2026

Titled as

**Sachin Sharma Vs State of Uttar Pradesh & Ors.****1. Background:**

Hon'ble NGT, Principal Bench, New Delhi was pleased to pass the order dated 30.01.2026 in the matter Original Application No. 57/2026 titled as Sachin Sharma Vs State of Uttar Pradesh & Ors. and directed to visit the site within eight weeks from today and will ascertain the correctness of allegation about illegal mining, find out the compliance of the EC conditions of the private respondents and suggest the punitive and remedial measures. The status/action taken report be submitted immediately thereafter.

Relevant para of the Hon'ble NGT order is as below: -

*"...4. Having regard to the seriousness of allegation made in the OA, we appoint a Joint Committee comprising of the (i) representative of the Member Secretary, Central Pollution Control Board, (ii) National Mission for Clean Ganga, (iii) RO, MoEF & CC, Lucknow and (iv) District Magistrate, Ghaziabad. District Magistrate, Ghaziabad will act as the nodal agency in the Joint Committee.*

*5. The Joint Committee is directed to visit the site, ascertain the correctness of allegation about illegal mining, find out the compliance of the EC conditions of the private respondents and suggest the punitive and remedial measures. Let this exercise be completed by the Joint Committee within a period of eight weeks and the status/action taken report be submitted immediately thereafter."*

**(A copy of the order of Hon'ble NGT is annexed as Annexure No. 1)**

In compliance with said order, the following officials were nominated from the concerned Departments:

- a. Shri Saurabh Bhatt, ADM (F/R), Ghaziabad.
- b. Dr A.K. Gupta, Scientist 'E', MoEF&CC, RO, Lucknow.
- c. Shri Ankur Tiwari, Scientist 'E', CPCB, Project Office, Agra.

## 2. Inspection of Joint Committee:

Joint inspection of the site was carried out on 10.03.2026 by the Joint Committee. During the visit, the following officials were also present along with committee members:

- i. Shri Saurabh Chaturvedi, Mines Officer, Ghaziabad
- ii. Shri Vipul Kumar, Regional Officer, UPPCB, Ghaziabad

### 3.0 Observation of the Joint Committee during the site inspection:

- i. Inspection of mining permit site at Gata No.1, Village Nauraspur, Tehsil Loni, District Ghaziabad by M/s Nirmal Sand and Infra Private Limited (hereinafter referred to as **Respondent No. 8**).
- ii. Inspection of Village Nauraspur and Village Pachayera, Tehsil Loni, District Ghaziabad, as mentioned in newspaper reports submitted by the applicant.
- iii. Inspection of mining lease site at Village Pachayera, Tehsil Loni, District Ghaziabad by M/s New Panther Security Guard Service (hereinafter referred to as **Respondent No. 9**).

Observation based on Joint inspection and available records with the Mining Department, Ghaziabad, is as follows:

### 3.1 Inspection of mining permit site at Gata No.1, Village Nauraspur, Tehsil Loni, District Ghaziabad:

- a. The respondent no.8 has been granted prior Environmental Clearance (EC) from the State Environment Impact Assessment Authority (SEIAA), Uttar Pradesh vide letter dated 23.04.2025, which as per Sl. No. 1.2, para 1 is valid for six months only. (Copy of EC dated 23.04.2025 is annexed as **Annexure no. 2**)
- b. The Uttar Pradesh Pollution Control Board (UPPCB) has granted Consent to Operate (CTO) vide letter no. 238653/UPPCB/Ghaziabad (UPPCBRO)/CTO/both/Ghaziabad/2025 dated 01.05.2025 to the Respondent no.8 (Copy of CTO dated 01.05.2025 is annexed as **Annexure no. 3**).

- c. The Mining Permit was issued by the District Magistrate, Ghaziabad on 05.05.2025 for the period of 06 (Six) Months from 05.05.2025 to 04.02.2026, excluding Monsoon Period from 1<sup>st</sup> July to 30<sup>th</sup> September.

(Copy of Mining Permit is annexed as *Annexure no. 4*).

- d. The mining permit expired on 04.02.2026, and the mining site has been *completely closed*, and no *fresh mining tender has been issued* at the said lease site. No office installation, machinery/ equipment was observed during the visit on 10.03.2026 by joint committee. Further, no obstruction to the river flow was observed, and agricultural activity was observed on nearby lands.

- e. The EC compliance/violation at the said permit site was thoroughly detailed in an earlier submission dated **19.12.2025** in front of Hon'ble Tribunal in compliance of order issued in *OA 589 of 2025* Varun Gulati Vs CPCB & ors.

(Copy of joint committee report dated 19.12.2025 is annexed as *Annexure no. 5*)

- f. Pursuant to the observation made in the said report, the Mining Department has imposed penalty totalling Rs. 5,75,000/- vide order dated 29.01.2026, and UPPCB has proposed an environmental compensation of Rs. 17,19,335/- vide letter dated 13.03.2026

(Copy of Penalty order dated 29.01.2026 is annexed as *Annexure no. 6*)

(Copy of environmental compensation proposed dated 13.03.2026 is annexed as *Annexure no. 7*)

- g. The matter is under consideration in front of Hon'ble tribunal in the said OA number 589 of 2025 with next date of hearing fixed on 08.07.2026

(Copy of order dated 17.03.2026 is annexed as *Annexure no. 8*)

### 3.2 **Observation at Nauraspur and Pachayera village**

- a. *No signs of illegal mining* were observed during the joint committee visit on 10.03.2026 at the sites mentioned in newspaper reports annexed with OA by applicant and agricultural activity was happening at Nauraspur village and adjoining areas.

- b. Further, the details of earlier inspections carried out by the Mining Department in reference to complaints made for illegal mining in the village of Nauraspur are mentioned below: -

SN	Date of inspection	Inspected By	Observation and Action Taken
i.	11.10.2025	Mines Officer, Ghaziabad, and local Lekhpal	<ul style="list-style-type: none"> <li>• A surprise inspection of the Yamuna riverbed area was conducted based on input of illegal mining.</li> <li>• FIR No. 0488 dated 24.10.2025 was registered in connection to an illegal mining carried out by local villagers observed at the adjoining Nauraspur village.</li> </ul> <p>(Copy of inspection report &amp; FIR are annexed as <b>Annexure no. 9</b>)</p>
ii.	01.11.2025	Mines Officer, Ghaziabad, and local Police	<ul style="list-style-type: none"> <li>• 02 Tractors with Trolley were found transporting Ordinary sand in village Nauraspur by Local Police</li> <li>• The above vehicles were seized and complaint dated 10.12.2025 was filed by Mines Officer with the Chief Judicial Magistrate, Ghaziabad as per provisions under rule 76 of UPMMCR, 2021</li> </ul> <p>(Copy of complaint dated 10.12.2025 is annexed as <b>Annexure no. 10</b>)</p>
iii.	20.11.2025	Mines officer Ghaziabad and AEE, UPPCB, Ghaziabad	<ul style="list-style-type: none"> <li>• Based on complaint by Sachin Sharma (Bhartiya Kisan Union- Anaj), an inspection of Mining sites at Nauraspur and Pachayera village was conducted.</li> <li>• No mining activity was observed as GRAP-III was enforced in Delhi- NCR region.</li> </ul> <p>(Copy of inspection report is annexed as <b>Annexure no. 11</b>)</p>

The point-wise response against the applicant's allegation as highlighted in the evidence presented through **Newspaper reports** and **applications** attached with the said OA are as under: -

- c. The FIR number 0575 dated 22.10.2025 registered at PS Alipur (Outer North-Delhi) mentioned in ANNEXURE A-4 of OA is **not related** to Nauraspur and Pachayera village as the said area lies in the jurisdiction of Delhi.
- d. Photographs mentioned in ANNEXURE A-5 of OA has been sourced from X (Twitter) regarding which action was already taken on 10/11 October 2025 by Mines Officer, Ghaziabad. (**Annexure No 9**)
- e. News report attached in ANNEXURE-A3 and Application attached in ANNEXURE-A6 of OA pertains to a third person named Deepanshu regarding which action was taken by Police and FIR number 0505 dated 08.11.2025 was registered at PS Tronica city, Ghaziabad. Further, complaint dated 10.12.2025 was filed by Mines Officer with the Chief Judicial Magistrate, Ghaziabad with respect to 02 Tractors seized on 01.11.2025 involved in illegal mining/ transportation of sand in the said area.  
(Copy of FIR number 0505 has been annexed as **Annexure no. 12**)
- f. With respect to application attached in ANNEXURE A-9, joint inspection was carried out by Mines officer Ghaziabad and AEE, UPPCB, Ghaziabad on 20.11.2025 (**Annexure No 11**)
- g. Applications attached in ANNEXURE A-10 and ANNEXURE A-11 have not been received in office of District Magistrate, Ghaziabad.
- h. Photographs attached in ANNEXURE A-12 couldn't be substantiated as no ongoing excavation was observed in Subhanpur/Nauraspur village during the time of visit by joint committee on 10.03.2026.

### **3.3 Inspection of mining lease site at Village Pachayera, Tehsil Loni, District Ghaziabad:**

- a. The respondent no.9 has been granted prior Environmental Clearance (EC) from the State Environment Impact Assessment Authority (SEIAA), Uttar Pradesh vide letter dated 27.05.2021, which as per Specific condition Sl. No. 33 is valid for 05 years, coterminous with the lease period. (Copy of EC dated 27.05.2021 is annexed as **Annexure no. 13**)
- b. The Uttar Pradesh Pollution Control Board (UPPCB) has granted Consent to Operate (CTO) vide letter no. 172245/UPPCB/Ghaziabad (UPPCBRO)/CTO/both/Ghaziabad/2022 dated 07.01.2023 to the Respondent no.9 (Copy of CTO dated 07.01.2023 is annexed as **Annexure no. 14**).

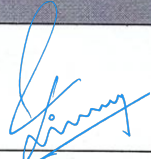
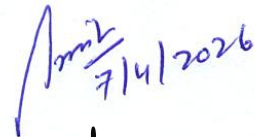
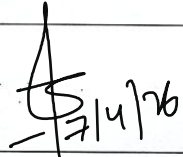
with Hon'ble tribunal order dated 29.01.2026 passed in OA 724 of 2023 Bittu vs State of UP & ors.

- d. No obstruction to the river flow was observed, and agricultural activity was observed on nearby lands.

**4.0 Recommendation:**

- Local administration through the Mining Department and the Regional Office, UPPCB, shall ensure the compliance of all commitments made by PP during the appraisal of the project on-site.
- The concerned State Government department should conduct regular dredging to ensure the natural course of the River Yamuna is maintained.

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Name of the Committee members		Signature
1.	Shri Ankur Tiwari, Scientist 'E', CPCB, Project Office, Agra	
2.	Dr. A.K. Gupta, Scientist, E, Ministry of Environment, Forest and Climate Change, Regional Office, Lucknow.	 Ankur 7/4/2026
3.	Saurabh Bhatt Additional DM (Finance/Revenue), Ghaziabad	 Saurabh 7/4/26
Dated: 07.04.2026		

Item No. 01

Court No. 1

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 57/2026

Sachin Sharma

Applicant

Versus

State of Uttar Pradesh &amp; Ors.

Respondent(s)

Date of hearing: 30.01.2026

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Sachin Sharma, in Person (Through VC)

Respondent: Mr. Bhanwar Pal Singh Jadon, Advocate for R – 2 (Through VC)

**ORDER**

1. In this Original Application (OA), the applicant has alleged illegal sand mining in Village Nauraspur, Loni Ghaziabad at khasra no. 290, 301, 302, 304, 311 and 312 in River Yamuna. The applicant alleges that illegal mining is in progress in River Yamuna in Pachara village and Nauraspur area by the Respondent No. 8 and 9. The applicant has also alleged that the illegal sand mining is in progress by the private respondents in violation of the Environmental Clearance (EC) conditions and in blatant violation of the environmental norms. The applicant has made an allegation of in-stream mining by the private respondents and has alleged that the private respondents have excavated deep pits ranging from 15 to 25 feet, diverted the natural flow of the river and deployed heavy machinery such as JCBs etc. which is not permissible. The applicant has also alleged that the private respondents have constructed a ramp directly within the active channel of River Yamuna and they have carried out the mining outside the lease area.

2. The applicant appearing virtually in support of his submission has relied upon the photographs placed on record as Annexure A – 12 collectively (Page 61 onwards). The applicant has also filed the newspaper report Annexure A – 3 onwards in support of the submission relating to illegal mining. Applicant submits that though the complaints were made to the authorities but no action has been taken.
3. Issue notice to the respondents. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.
4. Having regard to the seriousness of allegation made in the OA, we appoint a Joint Committee comprising of the (i) representative of the Member Secretary, Central Pollution Control Board, (ii) National Mission for Clean Ganga, (iii) RO, MoEF & CC, Lucknow and (iv) District Magistrate, Ghaziabad. District Magistrate, Ghaziabad will act as the nodal agency in the Joint Committee.
5. The Joint Committee is directed to visit the site, ascertain the correctness of allegation about illegal mining, find out the compliance of the EC conditions of the private respondents and suggest the punitive and remedial measures. Let this exercise be completed by the Joint Committee within a period of eight weeks and the status/action taken report be submitted immediately thereafter.
6. Mr. Bhanwar Pal Singh Jadon, Advocate appearing on advanced notice on behalf of the Respondent No. 2 – Uttar Pradesh Pollution Control Board submits that another OA being OA No. 724/2023 involving the same issue in respect of the same area is pending.
7. The applicant is permitted to implead the District Magistrate, Ghaziabad and also serve the newly impleaded respondent.

8. List along with OA No. 724/2023 on 18.02.2026.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

January 30, 2026  
Original Application No. 57/2026  
AS



सत्यमेव जयते



Dated 23/04/2025



To,

Shri Jasbir Singh  
M/s nirmal sand and infra private limited  
S/o Joginder Singh, X-204/1, Gali No. 11, Behind Samudai Bhawan, Brahmपुरi, North East, Delhi -  
110053, NORTH EAST, DELHI, 110053  
infosandnirmal123@gmail.com

**Subject:** Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding Ordinary Sand Mining Project on Yamuna river at Gata No. 1, Area- 1.81 ha in Village- Naurasपुर, Tehsil- Loni, District- Ghaziabad, U.P., (Leased Area 1.81 ha).

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/UP/MIN/513867/2024 dated 09/12/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

<b>(i) EC Identification No.</b>	EC24C0107UP5980884N
<b>(ii) File No.</b>	9486
<b>(iii) Clearance Type</b>	Mining EC Under 5 Ha
<b>(iv) Category</b>	B2
<b>(v) Project/Activity Included Schedule No.</b>	1(a) Mining of minerals
<b>(vii) Name of Project</b>	Naurasपुर Ordinary Sand mining project on Riverbed of Yamuna River located at Gata No. 01, Village- Naurasपुर, Tehsil- Loni, District: Ghaziabad, State- Uttar Pradesh Area - 1.81 ha
<b>(ix) Location of Project (District, State)</b>	GHAZIABAD, UTTAR PRADESH
<b>(x) Issuing Authority</b>	SEIAA
<b>(xii) Applicability of General Conditions</b>	No

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-1(Part A and B) were submitted to the SEAC for appraisal under the provision of EIA notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEAC in its meeting held on 29-1-2025 . The minutes of the meeting and all the Application and documents submitted [(viz. Form-1 Part A, Part B, Part C EIA, EMP)] are available

on PARIVESH portal which can be accessed by scanning the QR Code above.

5. The brief about configuration of plant/equipment, products and by products and salient features of the project along with environment settings, as submitted by the Project proponent in Form-1 (Part A, B and C)/EIA & EMP Reports/presented during SEAC meeting are annexed to this EC as Annexure (2).

6. The SEAC, in its meeting held on 29-1-2025 based on information & clarifications provided by the project proponent and after detailed deliberations recommended the proposal for grant of EC under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of specific and general conditions as detailed in Annexure (1).

7. The SEIAA in its meeting held on 05-4-2024 has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the SEAC hereby decided to grant EC for instant proposal of Shri Jasbir Singh under the provisions of EIA Notification, 2006 and as amended thereof subject to stipulation of specific as detailed in Annexure (1).

8. The SEIAA, U.P. reserves the right to stipulate additional conditions, if found necessary.

9. The EC to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

10. General Instructions:-

a) The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.

b) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.

c) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

d) The project proponent shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

e) Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

f) The SEIAA reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

11. This issues with the approval of the Competent Authority.

**Annexure 1**

**Specific EC Conditions for (Mining Of Minerals)**

**1. Environmental Attributes**

S. No	EC Conditions
1.1	<p>1. The environmental clearance will be co-terminus with the validity of the lease period mentioned in the LoI or co-terminus with the validity of current mine plan whichever is earlier, after this period the EC will automatically become null and void.</p> <p>2. The quantity mentioned in LoI or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders.</p> <p>3. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.</p>

S. No	EC Conditions
	<p>4. No mining activity should be carried out in-stream channel as per SSMMG, 2016.</p> <p>5. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.</p> <p>6. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.</p> <p>7. Project Proponent should submit working plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.</p> <p>8. The project proponent shall install solar lights in their project area to minimise the consumption of electricity.</p> <p>9. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.</p> <p>10. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer Expert Agency in this field</p> <p>11. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.</p> <p>12. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.</p> <p>13. The project proponent should explore the possibilities of rainwater harvesting in the premises of project area</p> <p>14. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.</p> <p>15. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.</p> <p>16. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.</p> <p>17. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.</p> <p>18. Submit the Hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.</p> <p>19. Environment management in according to environmental status and impact of the project.</p> <p>20. During the school opening and closing time transportation of minerals will be restricted.</p> <p>21. Pakkamotorable haul road to be maintained by the project proponent.</p> <p>22. A separate Environmental Management Cell with suitable qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.</p> <p>23. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.</p> <p>24. Provision for two toilets and hand pumps should be made at mining site.</p> <p>25. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.</p> <p>26. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per</p>

S. No	EC Conditions
	<p>law shall be initiated against the authority issuing the cluster certificate.</p> <p>27. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.</p> <p>28. The MoEF&amp;CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.</p> <p>29. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.</p> <p>30. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.</p>
1.2	<ol style="list-style-type: none"> <li>1. Validity period of this EC is 6 months as the LoI has been issued for a period of 6 months and co-terminus with the validity of current mine plan or current lease period whichever is earlier after this period the EC will become null and void.</li> <li>2. Directions/suggestions given during public hearing and commitment made by the project proponent on these should be strictly complied with.</li> <li>3. A certificate from Forest Department (not below the rank of ACF) shall be obtained, no forest land is involved in mining or as a route for mineral transportation. If forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam,2023 and submit before the start of work.</li> <li>4. During DSR formulation a sub-committee is formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted with-in 15 days that the project does not lies with-in any Protected area, National park, sanctuary and ESZ.</li> <li>5. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.</li> <li>6. Stream will not be diverted to form inactive channel for mining.</li> <li>7. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 2,000 km from the boundary of the lease area and will make provision for maintenance for 5 years.</li> <li>8. Also, the coordinates of area earmarked for plantation should be clearly spelt out and polygon should be attached and submitted within a month. Plantation of saplings shall be carried out in earmarked area as part of tree plantation campaign “Ek Ped Ma Ke Naam” and the details of the same shall be uploaded in the Meri LiFE Portal (<a href="https://merilife.nic.in">https://merilife.nic.in</a>) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.</li> <li>9. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.</li> <li>10. The project proponent shall ensure that water bodies do not get polluted due to mining activity.</li> <li>11. Department of Geology and Mines, Government of Uttar Pradesh and/or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.</li> <li>12. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.</li> </ol>

S. No	EC Conditions
	<p>13. The project proponent shall install rooftop solar plant in one school in the vicinity of project area and construct toilets especially in girls' school as part of CER activity.</p> <p>14. Since large number of mining projects are ongoing as well as new mining leases are coming up in the district, CAAQMS shall be installed in consultation with UPPCB.</p> <p>15. Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&amp;CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.</p> <p>16. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.</p> <p>17. In case of violation of any EC conditions, this EC is liable to be cancelled based on report/recommendation of DM/IRO/UPPCB.</p>

**Standard EC Conditions for (Mining of minerals)**

**1. Statutory Compliance**

S. No	EC Conditions
<b>1.1</b>	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
<b>1.2</b>	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
<b>1.3</b>	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of Schedule-I species in the study area).
<b>1.4</b>	The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change ( <a href="http://www.parivesh.nic.in">www.parivesh.nic.in</a> ). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.
<b>1.5</b>	State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
<b>1.6</b>	A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
<b>1.7</b>	The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area."

S. No	EC Conditions
1.8	The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
1.9	The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
1.10	The Project Proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred. PP needs to apply for transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
1.11	This Environmental Clearance (EC) is subject to orders/ judgment of Honble Supreme Court of India, Honble High Court, Honble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
1.12	The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.
1.13	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
1.14	The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.

2.

S. No	EC Conditions
2.1	The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
2.2	The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.

### 3. Air Quality Monitoring And Preservation

S. No	EC Conditions
3.1	Design the ventilation system for adequate air changes as per ACGIH document for all tunnels, motor houses, Oil Cellars.
3.2	The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
3.3	Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.
3.4	Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
3.5	The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2, CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
3.6	Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.
3.7	The project proponent shall install system to carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g., PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to S02 and NOx emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120 each).covering upwind and downwind directions.
3.8	The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories. Monitor fugitive emissions in the plant premises.
3.9	The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognised under Environment (Protection) Act, 1986. 9) The project proponent shall install system to carryout Continuous Ambient Air Quality monitoring for

S. No	EC Conditions
	common/criterion parameters relevant to the main pollutants released (e.g., PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to SO2 and NOx emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120 each). covering upwind and downwind directions.
3.10	The project proponent use leak proof trucks/dumpers carrying ore and other raw materials and cover them with tarpaulin.

#### 4. Water Quality Monitoring And Preservation

S. No	EC Conditions
4.1	Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
4.2	Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
4.3	The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.
4.4	The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
4.5	The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
4.6	Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC annually.
4.7	The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease including upstream and downstream. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior

S. No	EC Conditions
	approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
4.8	In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
4.9	Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
4.10	The project proponent shall make efforts to minimise water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.
4.11	The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.
4.12	The project proponent shall provide the slime disposal facility with impervious lining and collection wells for seepage. The water collected from the slime pond shall be treated and recycled.
4.13	Adhere to Zero Liquid Discharge
4.14	Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
4.15	Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
4.16	The project proponent shall practice rainwater harvesting to maximum possible extent.

### 5. Noise And Vibration Monitoring And Prevention

S. No	EC Conditions
5.1	The Project Proponent shall take measures for control of noise levels below 85 dBA in the work

S. No	EC Conditions
	environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
5.2	The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
5.3	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.

#### 6. Noise Monitoring And Prevention

S. No	EC Conditions
6.1	The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.
6.2	Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.

#### 7. Energy Conservation Measures

S. No	EC Conditions
7.1	Provide LED lights in their offices and residential areas.
7.2	Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;

#### 8. Mining Plan

S. No	EC Conditions
8.1	The Project Proponent shall adhere to approved mining plan, inter alia, including, total excavation (quantum of mineral, waste, over burden, inter burden and top soil etc.); mining technology; lease area; scope of working ( method of mining, overburden & dump management, O.B& dump mining, mineral transportation mode, ultimate depth of mining, concurrent reclamation and reclamation at mine closure; land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life; etc.).
8.2	The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine

S. No	EC Conditions
	lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.

### 9. Land Reclamation

S. No	EC Conditions
9.1	Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
9.2	The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
9.3	The Overburden (O.B.), waste and topsoil generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB / waste dumps / topsoil dump like height, width and angle of slope shall be governed as per the approved Mining Plan and the guidelines/circulars issued by D.G.M.S. The topsoil shall be used for land reclamation and plantation.
9.4	Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.

### 10. Waste Management

S. No	EC Conditions
10.1	Kitchen waste shall be composted or converted to biogas for further use.(to be decided on case to case basis depending on type and size of plant)
10.2	The waste oil, grease and other hazardous waste shall be disposed of as per the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016.

### 11. Transportation

S. No	EC Conditions
11.1	No Transportation of the minerals shall be allowed in case of roads passing through villages/habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers. [If applicable in case of road transport].
11.2	The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

### 12. Green Belt And Emp

S. No	EC Conditions
12.1	Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant
12.2	The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.

### 13. Public Hearing And Human Health Issues

S. No	EC Conditions
13.1	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
13.2	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
13.3	The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms of

S. No	EC Conditions
	Factory Act.
13.4	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
13.5	Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.

#### 14. Green Belt

S. No	EC Conditions
14.1	The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.

#### 15. Corporate Environment Responsibility

S. No	EC Conditions
15.1	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
15.2	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
15.3	The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest I wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
15.4	All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Mineral Beneficiation plants shall be implemented.
15.5	The Project Proponent shall submit the time- bound action plan to the concerned regional office of the Ministry within 6 months from the date of issuance of environmental clearance for undertaking

S. No	EC Conditions
	the activities committed during public consultation by the project proponent and as discussed by the EAC, in terms of the provisions of the MoEF&CC Office Memorandum No.22-65/2017-IA.III dated 30 September, 2020. The action plan shall be implemented within three years of commencement of the project.
15.6	Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

#### 16. Miscellaneous

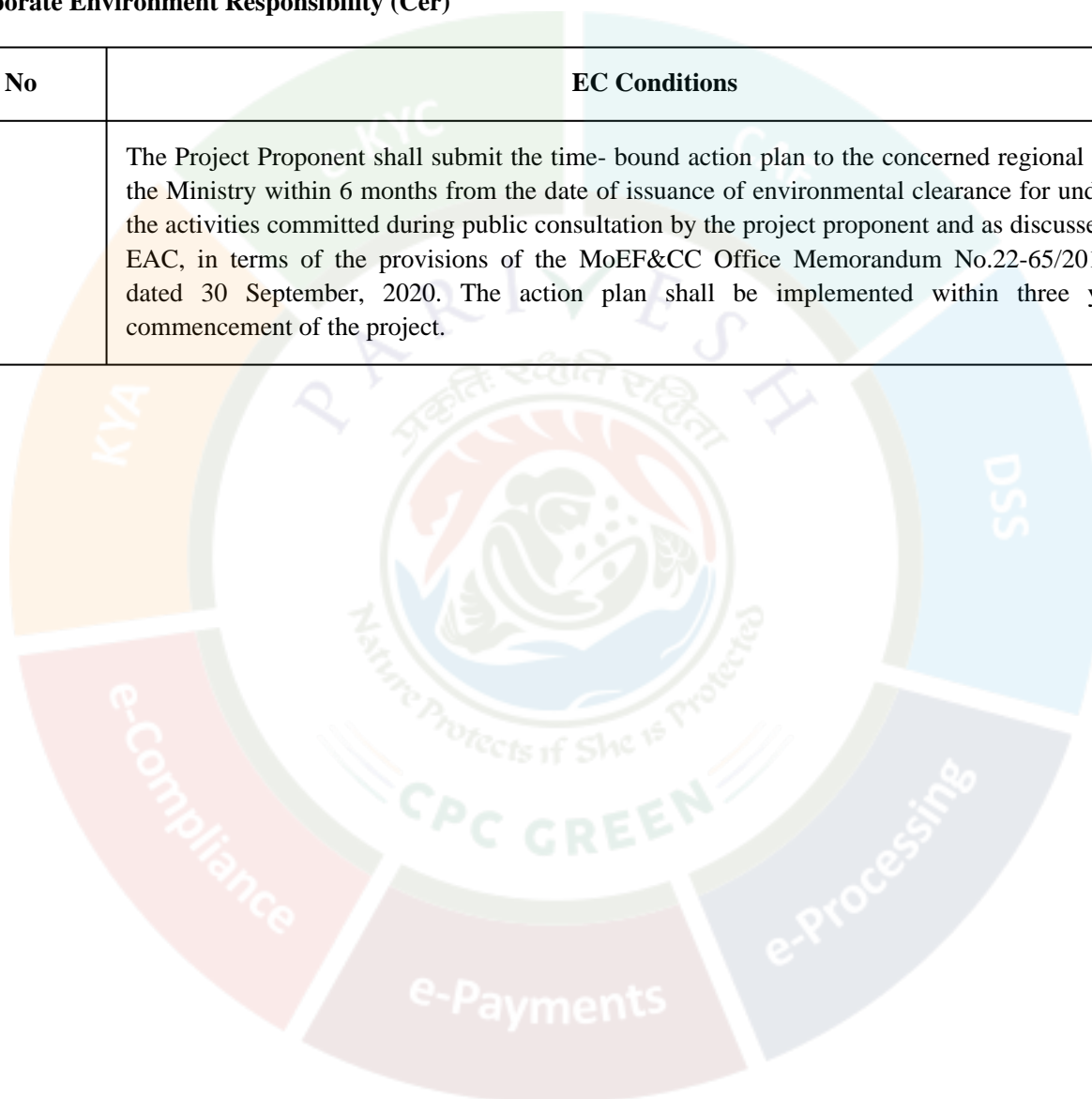
S. No	EC Conditions
16.1	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
16.2	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
16.3	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
16.4	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
16.5	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
16.6	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
16.7	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponents website permanently.
16.8	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
16.9	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to

S. No	EC Conditions
	the Expert Appraisal Committee.
16.10	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
16.11	The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
16.12	44) The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
16.13	In pursuant to Ministry's O.M No 22-34/2018-IA.III dated 16.01.2020 to comply with the direction made by Honble Supreme Court on 8.01.2020 in W.P. (Civil) No 114/2014 in the matter Common Cause vs Union of India, the mining lease holder shall after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
16.14	The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
16.15	The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF&CC.
16.16	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
16.17	A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF&CC.
16.18	The concerned Regional Office of the MoEF&CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) by furnishing the requisite data / information / monitoring reports.
16.19	The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
16.20	The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
16.21	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the

S. No	EC Conditions
	Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
16.22	Concealing factual data failure to comply with any or submission of false/ fabricated data and of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

#### 17. Corporate Environment Responsibility (Cer)

S. No	EC Conditions
17.1	The Project Proponent shall submit the time- bound action plan to the concerned regional office of the Ministry within 6 months from the date of issuance of environmental clearance for undertaking the activities committed during public consultation by the project proponent and as discussed by the EAC, in terms of the provisions of the MoEF&CC Office Memorandum No.22-65/2017-IA.III dated 30 September, 2020. The action plan shall be implemented within three years of commencement of the project.



**Annexure- 2**

A presentation was made by the project proponent along with their consultant M/s Cognizance Research India Pvt. Ltd to SEAC on 08-05-2024.

**Project Details Informed by the Project Proponent and their Consultant**

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Ordinary Sand Mining Project on Yamuna river at Gata No. 1, Area-1.81 ha in Village- Nauraspur, Tehsil- Loni, District- Ghaziabad, U.P., (Leased Area 1.81 ha).
2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/513867/2024		
2.	File No. allotted by SEIAA, UP	9486		
3.	Name of Proponent	M/S Nirmal Sand & Infra Pvt Ltd., Prop. Shri Jasbir Singh		
4.	Full correspondence address of proponent and mobile No.	R/o 204/1, Gali No. 11, Behind Samudai Bhawan, Brahampuri North East- Delhi – 110053.		
		Mobile No-		
		Email-		
5.	Name of Project	Nauraspur Ordinary Sand Mining Project on Yamuna		
6.	Project location (Plot/Khasra/Gata No.)	Gata No. 1		
7.	Name of Village	Nauraspur		
8.	Tehsil	Loni		
9.	District	Ghaziabad		
10.	Name of Minor Mineral	Ordinary Sand		
11.	Sanctioned Lease Area (in Ha.)	1.81 ha		
12.	Max & Min mRL within lease area	Max- 110 m to 112 m		
13.	Pillar Coordinates (Verified by DMO)	S. No.	Latitude	Longitude
		A	28°49'35.00"N	77°13'29.82"E
		B	28°49'29.02"N	77°13'29.47"E
		C	28°49'21.50"N	77°13'22.48"E
		D	28°49'21.82"N	77°13'21.81"E
		E	28°49'30.22"N	77°13'27.75"E
		F	28°49'34.87"N	77°13'27.76"E
14.	Total Geological Reserves	35,199 Cum		
15.	Total Mineable Reserves in LOI	22,622 cum in 6 months		
16.	Total Proposed Production	22,622 cum in 6 months		
17.	Sanctioned Period of Mine lease	5 years		
18.	No. of workers	50		
19.	Type of Land	Government waste land		
20.	Ultimate Depth of Mining	2.2		
21.	Nearest metalled road from site	1.0 km		
22.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking	0.50	
		Suppression of dust	6.00	
		Plantation	3.60	

		Others (if any)	0.50
		Total	10.60
23.	Name of QCI Accredited Consultant with QCI No and period of validity.	Cognizance Research India Pvt. Ltd. Certificate no. NABET/EIA/23-26/RA 0317, Validity- 9-09-2026	
24.	Any litigation pending against the project or land in any court	No	
25.	Details of 500 m Cluster Map & certificate issued by Mining Officer	Yes, certified Ref. No. 186/Khanan/Ghaji/2024-25, Dated 3.06.2024	
26.	Details of Lease Area in approved DSR	Yes, given in the DSR at Page No.11, sl. No. 3	
27.	Proposed EMP cost	Total project cost- 87,63,978/-/- Recurring Cost- 6,55,000/-	
28.	Length and breadth of Haul Road	Length: 500 m, width: 6 m	
29.	No. of Trees to be Planted	1800 plants	

3. Action Plan as per Ministry's O.M. dated 30/09/2020:

Sl. No.	Activity	Capital Cost (in Rs.)	Quantity
1.	Installation of Solar Street Lights in Gram Panchayat Area village- Nauraspur , Ghaziabad	1,75,000	3
Total		1,75,000	

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

**Copy, through email, for information and necessary action to –**

- Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)**
- Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
- Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
- District Magistrate, Ghaziabad.**
- Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.in)**
- Copy for Guard File.**

(Ajay Kumar Sharma)  
Member Secretary, SEIAA



### Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

**Category : ORANGE**

**Application Id : 31517861**

**238653/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2025**

**Date: 01/05/2025**

To,

M/s

**MS Nirmal Sand and Infra Pvt Ltd**

**Gata No. 01, Village- Nauraspur, Tehsil- Loni, District- Ghaziabad, U.P.,GHAZIABAD,201102**

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **MS Nirmal Sand and Infra Pvt Ltd** located at **Gata No. 01, Village-Nauraspur, Tehsil- Loni, District- Ghaziabad, U.P.,GHAZIABAD,201102.** subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MS Nirmal Sand and Infra Pvt Ltd **granted for the period from 01/05/2025 to 31/07/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand Mining 22,622 Cum/6month,		Metric Tonnes/Day
2	Mining Area 1.81 ha		Metric Tonnes/Day

**2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
<b>Domestic</b>	<b>0.6 KLD</b>	<b>Septic Tank</b>	<b>Septic tank</b>

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

#### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be

stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 7.5 KVA	As per CAQM approved fuel	1	Particulate Matter	As per CAQM/CPCB Norms

#### Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per CAQM/CPCB Norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### **General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

#### **Specific Conditions:-**

1. This CTO is valid for Sand Mining 22,622 Cum/6month, Mining Area 1.81 ha at Gata No. 01, Village-Nauraspur, Tehsil- Loni, District Ghaziabad.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification no. EC24C0107UP5980884N

dated 23.04.2025 and submit its compliance report to UPPCB.

- 3.The proponent shall submitted compliance report of condition imposed in EC within every six month.
- 4.The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.
- 5.The proponent shall establish Water sprinkling arrangement for dust suppression.
- 6.The proponent shall establish Effluent treatment system to treat the waste water from the mine.
- 7.The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.
- 8.If the lease agreement/Mines Plan expires, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease/Mine Plan whichever is earlier and this CTO will become null and void.
- 9.Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
- 10.Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
- 11.Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
- 12.The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
- 13.Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand mining.
- 14.Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
- 15.All trucks, tractors used in transportation of Sand Mining shall be covered by canvas sheet to prevent dust emission.
- 16.Water will be sprayed after loading activity (if Sand Mining) collected could be dry condition)
- 17.The dust suppression measures like water spraying will be done on the haul roads and working areas.
- 18.Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
- 19.Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
- 20.Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB, CAQM and District Administration for protection and safe guard of environment from time to time.
- 21.The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
- 22.Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
- 23.Industry shall comply with the relevant provisions of Environmental Laws.
- 24.If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

**REGIONAL OFFICER, GHAZIABAD**

Copy to:

CEO-1, UPPCB,LUCKNOW



**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment)  
**जनसहभागिता का सन्देश**



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

**हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |**

# 290

## कार्यालय जिलाधिकारी, गाजियाबाद।

(खनन अनुभाग)

पत्रांक : 436 / ख0अनु0-गाजि0 / बालू खनन / 2024-25

दिनांक : 05/05 / 2025

### खनन अनुज्ञा पत्र

नदी तल में उपलब्ध उपखनिज बालू/मोरम के क्षेत्रों को शासनादेश संख्या-781/86-2020-14(सा0)/2020 दिनांक-23.05.2020 में दिये गये निर्देशानुसार उ0प्र0 उपखनिज (परिहार) नियमावली-2021 के नियम-23(2)(क) के अन्तर्गत 06 माह (अधिकतम 06 माह) की अल्प अवधि के लिये खनन अनुज्ञा पत्र पर स्वीकृत किये जाने हेतु विज्ञापित संख्या-684/ख0अनु0-गाजि0/बालू-ई-निविदा/2022 दिनांक 26.04.2022 द्वारा ई-निविदा आमंत्रित की गयी थी। ई-निविदा में उपखनिज बालू/मोरम के रिक्त खनन क्षेत्र तहसील-लोनी स्थित ग्राम-नौरसपुर के गाटा संख्या-1 रकबा-1.81 है0 हेतु प्राप्त सर्वोच्च दर के अनुसार निविदादाता मै0 निर्मल सैण्ड एण्ड इन्फ्रा प्रा0लि0 प्रो0 श्री जसबीर सिंह पुत्र श्री जोगेन्द्र सिंह निवासी-एक्स-204/1, गली नं0-11, समुदाय भवन के पीछे, ब्रहमपुरी, दिल्ली-110053 द्वारा देय धनराशि का अग्रिम भुगतान कर दिया गया है।

शासनादेश दिनांक 23.05.2020 के बिन्दु संख्या-18 में दिये गये प्राविधान के क्रम में मै0 निर्मल सैण्ड एण्ड इन्फ्रा प्रा0लि0 प्रो0 श्री जसबीर सिंह पुत्र श्री जोगेन्द्र सिंह निवासी-एक्स-204/1, गली नं0-11, समुदाय भवन के पीछे, ब्रहमपुरी, दिल्ली-110053 के पक्ष में विषयगत बालू खनन पट्टा क्षेत्र के लिये SEIAA के पत्र संख्या- EC24C0107UP5980884N दिनांक 23.04.2025 द्वारा अवधि 06 माह व उपखनिज बालू मात्रा 22622 घनमीटर हेतु पर्यावरण स्वच्छता प्रमाण पत्र निर्गत किया गया है।

अतः एतद्वारा जिलाधिकारी महोदय के अनुमोदन उपरान्त मै0 निर्मल सैण्ड एण्ड इन्फ्रा प्रा0लि0 प्रो0 श्री जसबीर सिंह पुत्र श्री जोगेन्द्र सिंह निवासी- एक्स-204/1, गली नं0-11, समुदाय भवन के पीछे, ब्रहमपुरी, दिल्ली-110053 को निम्न विवरण एवं शर्तों के अनुसार खनन/परिवहन हेतु खनन अनुज्ञा दी जाती है:-

### खनन अनुज्ञा का विवरण

क्षेत्र का विवरण तहसील/ग्राम/गाटा सं0/खण्ड सं0	क्षेत्रफल (एकड़ में)	उपखनिज का नाम	उपखनिज की मात्रा	अनुज्ञा पत्र की अवधि (06 माह)	
				कब से	कब तक
तहसील- लोनी ग्राम- नौरसपुर गाटा सं0- 1	1.81 है0	बालू/मोरम	22622 घनमीटर	05/05/25	04/02/2026
				मानसून सत्र 01 जुलाई से 30 सितम्बर को छोड़कर	

स्थान :

दिनांक :

(दीपक शीणा)  
जिलाधिकारी,  
गाजियाबाद।

3/5/2025

शर्तों:-

1. अनुज्ञा पत्र में विनिर्दिष्ट अवधि की समाप्ति दिनांक तक, या ऐसे दिनांक तक जब तक खनिज की अनुज्ञात मात्रा हटा न ली जाये, इनमें से जो भी पहले हो, के लिये अनुज्ञा पत्र वैध रहेगा।

2. खनन कार्य अनुमोदित खनन योजना एवं पर्यावरण स्वच्छता प्रमाण पत्रों में दी गयी शर्तों के अधीन सम्पादित की जायेगी तथा अनुज्ञा पत्र की अवधि के दौरान पर्यावरण स्वच्छता प्रमाण पत्र की समय सीमा समाप्त होने की स्थिति में पुनः पर्यावरण स्वच्छता प्रमाण पत्र प्रस्तुत करना होगा। ऐसा नहीं करने की स्थिति में यह अनुज्ञा पत्र स्वतः निरस्त माना जायेगा।
3. अनुज्ञा पत्र धारक राज्य सरकार को किसी तीसरे पक्ष के दावे की क्षतिपूर्ति करता रहेगा और इस प्रकार के दावे को उसके उत्पन्न होते ही स्वयं निश्चित करेगा।
4. अनुज्ञा पत्र धारक ऐसी रीति से खनिज निकालेगा, जिससे सड़क, सार्वजनिक मार्ग, भवन, भू-ग्रहादि, सार्वजनिक भू-स्थल या सार्वजनिक सम्पत्ति पर कोई बाधा न पड़े या उसे क्षति न पहुंचे।
5. अनुज्ञा पत्र धारक संग्रह किये गये सभी खनिजों का लेखा रखेगा और एतदर्थ प्रति नियुक्ति प्राधिकारी को ऐसे लेखों का निरीक्षण करने की अनुमति देगा।
6. मा0 सर्वोच्च न्यायालय, मा0 उच्च न्यायालय एवं मा0 राष्ट्रीय हरित अधिकरण द्वारा समय-समय पर दिये गये आदेश, उ0प्र0 उपखनिज (परिहार) नियमावली-2021 तथा समय-समय पर निर्गत समस्त संगत शासनादेशों/निर्देशों का अनुपालन सुनिश्चित करना होगा।
7. अनुज्ञा पत्र धारक अलीपुर तटबन्ध से 600 मीटर से अधिक दूरी पर ही खनन कार्य करेंगे।
8. अन्य नियम एवं शर्तें:-जो क्षेत्र की भौगोलिक स्थिति के कारण जिलाधिकारी द्वारा आवश्यक समझी जायें।

#### अन्य शर्तें:-

1. अनुज्ञाधारक नियम-36 के अनुसार वाहनों के प्रवेश व निकासी पर तथा खनन क्षेत्र में निगरानी के लिये स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य चार सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। अनुज्ञाधारक उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खननपट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रयुक्त प्रत्येक वाहन के सापेक्ष निर्गत किये गये प्रपत्र ई0-एम0एम0-11 पर अंकित बार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख-रखाव करेगा एवं सदैव उसे चालू रूप में अनुरक्षित रखेगा। अनुज्ञाधारक उक्त सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनांक तक सुरक्षित रखेगा और नियम-67 के उपबन्धों के अधीन प्राविधिकृत अधिकारी के द्वारा रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा।
2. अनुज्ञाधारक 03 मीटर की गहरायी अथवा जल स्तर में से जो कम हो, से अधिक गहरायी में खनन संक्रियायें नहीं करेगा।
3. अनुज्ञाधारक द्वारा सुरक्षा मानकों के अनुसार खनन संक्रिया किया जायेगा।
4. जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
5. नदी की जलधारा से सेक्शन मशीन, लिफ्टर आदि मशीनों द्वारा खनन कार्य नहीं किया जायेगा।
6. स्वीकृत क्षेत्र के अन्दर जहां परिवहन प्रपत्र निर्गत किया जायेगा, वहां पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।

7. नियमों एवं शर्तों के उल्लंघन के परिणामस्वरूप यदि कोई वाद अथवा अपराधिक प्रक्रिया योजित होती है, तो इसकी सम्पूर्ण जिम्मेदारी अनुज्ञाधारक की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन अनुज्ञाधारक द्वारा किया जायेगा।
8. अनुज्ञाधारक को खनन क्षेत्र में पहुंच मार्ग का निर्माण स्वयं करना होगा तथा यदि तृतीय पक्ष द्वारा कोई विवाद उत्पन्न किया जाता है, तो उसके लिये वह स्वयं जिम्मेवार होंगे।
9. अनुज्ञाधारक को उ0प्र0 उपखनिज (परिहार) नियमावली-2021 यथासंशोधित एवं सुसंगत शासनादेशों एवं मा0 न्यायालयों के आदेशों को अक्षरशः पालन करना होगा।
10. अनुज्ञाधारक स्वीकृत एवं चिन्हांकित खनन क्षेत्र से बाहर किसी भी दशा में खनन कार्य नहीं करेगा, साथ ही मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित प्राधिकरण अथवा मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन करेगा।
11. खनन कार्य करने के दौरान यदि कोई अन्य खनिज/उपखनिज प्राप्त होता है तो उसकी सूचना अनुज्ञाधारक तत्काल जिला कार्यालय तथा भूतत्व एवं खनिकर्म विभाग उ0प्र0 के क्षेत्रीय कार्यालय एवं निदेशालय को देगा।
12. अनुज्ञा पत्र धारक भारत सरकार द्वारा निर्धारित सन्नियमों के अनुसार अपने अनुमोदित पट्टा क्षेत्र में खनिजों की लोडिंग का दायित्व ग्रहण करने हेतु बाध्य होगा।
13. खनन अनुज्ञाधारक द्वारा खनन कार्य को बन्द करने के बाद, खनन क्षेत्र और किसी भी अन्य क्षेत्र, जो कि खनन क्रिया कलाप से अस्त-व्यस्त हो गये हैं, उन क्षेत्रों में घासरपण (Regrassing) किया जायेगा तथा भूमि को पुनः ऐसी स्थिति में किया जायेगा, जो पेड़ पौधे व जीव जन्तु आदि के पनपने के लिये उपयुक्त हों।

(दीपक मीणा)  
जिलाधिकारी,  
गाजियाबाद।

**पत्रांक व तददिनांक:-**

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म अनुभाग, उ0प्र0 शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ।
3. जिलाधिकारी, गाजियाबाद।
4. उपजिलाधिकारी/क्षेत्राधिकारी पुलिस, लोनी।
5. मै0 निर्मल सैण्ड एण्ड इन्फ्रा प्रा0लि0 प्रो0 श्री जसबीर सिंह पुत्र श्री जोगेन्द्र सिंह निवासी-एक्स-204/1, गली नं0-11, समुदाय भवन के पीछे, ब्रहमपुरी, दिल्ली-110053।

(दीपक मीणा)  
जिलाधिकारी,  
गाजियाबाद।



भारत सरकार  
Government of India  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
Ministry of Environment, Forest & Climate Change  
क्षेत्रीय कार्यालय, लखनऊ  
Regional Office, Lucknow



केन्द्रीय भवन, ग्यारवां तल, सेक्टर एच, अलीगंज, लखनऊ-226024  
Kendriya Bhawan, 11<sup>th</sup> Floor, Sector H, Aliganj, Lucknow-226024, Phone No : 0522-2326696  
Email : roc.lko-mef@nic.in, goimoeofrolko@gmail.com

File No. XXI/ENV/NGT/CC/208/2025/314

Dated:19.12.2025

**BY-EMAIL**

To,

**The Registrar General,  
Principal Bench,  
Hon'ble National Green Tribunal,  
Copernicus Marg,  
New Delhi-110001  
Email: [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) [rg.ngt@nic.in](mailto:rg.ngt@nic.in)**

**Subject: Submission of Joint Committee Report in compliance of the order of Hon'ble NGT, Principal Bench, New Delhi in O.A. 589 of 2025, Varun Gulati vs CPCB & Ors- reg:**

Sir,

In compliance of the direction dated 20.11.2025 passed by this Hon'ble National Green Tribunal in O.A. 589 of 2025, Varun Gulati vs CPCB & Ors

I am directed to enclose hereby the Joint Committee Report with a request to put up before Hon'ble Tribunal for kind perusal and consideration

**Encl: As above**

Yours Sincerely

(Dr. A.K.Gupta)  
Scientist 'E'

Copy to:

1. Sh. Ankur Tiwari, Scientist E, CPCB, Project Agra. Email: [ankur.cpcb@nic.in](mailto:ankur.cpcb@nic.in), [poagra.cpcb@nic.in](mailto:poagra.cpcb@nic.in)
2. Sh. Atulesh, Scientist D, CAQM, New Delhi. Email: [atulesh.18@gov.in](mailto:atulesh.18@gov.in), [ashutoshrai.1594@gov.in](mailto:ashutoshrai.1594@gov.in)

**IN THE MATTER OF**  
**Original Application No. 589/2025**

Titled as

Varun Gulati Vs Central Pollution Control & Ors.

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Dated : 19.12.2025

Filed by

Ministry of Environment, Forest & Climate Change  
Regional Office, Lucknow

**JOINT COMMITTEE REPORT**  
**IN THE MATTER OF**  
**Original Application No. 589/2025**

Titled as

Varun Gulati Vs Central Pollution Control & Ors.

**1. Background:**

Hon'ble NGT, Principal Bench, New Delhi was pleased to pass the order dated 20.11.2025 in the matter Original Application No. 589/2025 titled as Varun Gulati Vs CPCB & Ors and directed to visit the site within two weeks from today and will ascertain the correctness of the allegation made by the applicant and will find out the extent of illegal mining which has been done by the Respondent No. 9 will submit a report before the Tribunal within four weeks.

Relevant para of the Hon'ble NGT order is as below: -

*"...3. Having regard to the seriousness of the issue involved in the matter, we also appoint the Joint Committee comprising of representative of the Member Secretary, CPCB, RO, MoEF&CC, Lucknow and the representative of the Chairman, CAQM. The RO, MoEF&CC, Lucknow will act as the coordinating agency. The Joint Committee will visit the site within two weeks from today and will ascertain the correctness of the allegation made by the applicant and will find out the extent of illegal mining which has been done by the Respondent No. 9 will submit a report before the Tribunal within four weeks.*

*4. List on 23.12.2025....."*

**(A copy of the order of Hon'ble NGT is annexed as Annexure No. 1)**

In compliance with said order, the following officials were nominated from the concerned Departments:

- a. Dr A.K. Gupta, Scientist 'E', MoEF&CC, RO, Lucknow.
- b. Shri Ankur Tiwari, Scientist 'E', CPCB, Project Office, Agra.

c. Shri Atulesh, Scientist 'D' CAQM, New Delhi.

## **2. Inspection of Joint Committee:**

Joint inspection of the site was carried out on 11.12.2025 by the Joint Committee. During the visit, the following officials were also present along with committee members:

- i. Shri Vipul Kumar, Regional Officer, UPPCB, Ghaziabad
- ii. Shri Saurabh Chaturvedi, Mines officer, Ghaziabad
- iii. Shri Vipul Kumar Singh, Scientist 'C', CPCB, Project Office, Agra

In addition to the above, various officers were also present from lease i.e., M/s Nirmal Sand and Infra Private Limited, Shri Sumit Bansal, Supervisor; Shri Puspendra Karhana, Supervisor etc.

### **3.0 Observation of the Joint Committee during the site inspection:**

Inspection of mining activity at Gata No.1, Village Nauraspur, Tehsil Loni, District Ghaziabad by M/s Nirmal Sand and Infra Private Limited (hereinafter referred as Respondent No. 9).

#### **3.1 Factual Submission:**

Observation based on Joint inspection and available records with the Mining Department, Ghaziabad, is as follows:

- a. The respondent no.9 has been granted prior Environmental Clearance (EC) from the State Environment Impact Assessment Authority (SEIAA), Uttar Pradesh vide letter dated 23.04.2025, which as per Sl. No. 1.2, para 1 is valid for six months only. (Copy of EC dated 23.04.2025 is annexed as Annexure no. 2)
- b. The Uttar Pradesh Pollution Control Board (UPPCB) has granted Consent to Operate (CTO) vide letter no. 238653/UPPCB/Ghaziabad (UPPCBRO)/CTO/both/Ghaziabad/2025 dated 01.05.2025 to the Respondent no.9 (Copy of CTO dated 01.05.2025 is annexed as Annexure no. 3).

- c. The Mining Permit was issued by the District Magistrate, Ghaziabad on 05.05.2025 for the period of 06 (Six) Months from 05.05.2025 to 04.02.2026, excluding Monsoon Period from 1<sup>st</sup> July to 30<sup>th</sup> September. (Copy of Mining Permit is annexed as Annexure no. 4).
- d. The details of transportation taking place at the Permit site: (*As per Mining department portal*)

SN	Period of operation	No. of e-MM-11 issued	Quantity Transported (m <sup>3</sup> )
i.	05.05.2025- 30.06.2025 (Pre-monsoon period)	742	10,166
ii.	01.10.2025-10.11.2025 (Post monsoon period)	01	14
iii.	11.11.2025-20.11.2025 (GRAP-III period)	177	2,200
iv.	21.11.2025-25.11.2025 (GRAP- III period)	1	14
v.	26.11.2025-11.12.2025 (GRAP-III revoked)	147	1,955
<b>Total</b>		1,068	14,349

- e. The details of the inspections carried out by the Mining Department on the site of Respondent no. 9.

S. No.	Date of Inspection	Inspected By	Observations	Action Taken
i.	31.5.2025	Mines Officer, Ghaziabad	<ul style="list-style-type: none"> <li>All the boundary pillars were found in their designated place.</li> <li>Plantation, Dustbin and Water sprinkling at Mine site</li> </ul>	<ul style="list-style-type: none"> <li>Permit Holder was strictly instructed that No <i>in-stream mining</i> shall take place and mining</li> </ul>

		and SDM, Tehsil Loni	<p>in compliance with EC were observed at the site.</p> <ul style="list-style-type: none"> <li>• CCTV and Weigh-bridge were found to be operational.</li> <li>• No mining activity was observed at the time of inspection.</li> <li>• Selling price of the mineral was displayed at the site.</li> <li>• No evidence of illegal mining was observed at the site.</li> </ul>	<p>should take place in the designated area.</p> <ul style="list-style-type: none"> <li>• That no Transportation without <i>valid e-MM-11</i> or with overload vehicle shall take place from the mining site.</li> </ul> <p>(Copy of Joint inspection report is annexed as Annexure no.5)</p>
ii.	09.6.2025	Mines Officer, Ghaziabad	<p>Surprise inspection on 9<sup>th</sup> June 2025 night was conducted and following observations were made: -</p> <ul style="list-style-type: none"> <li>• Boundary pillar C and D were found missing.</li> <li>• Illegal mining to the tune of 200 cum was observed.</li> </ul>	<ul style="list-style-type: none"> <li>• Show-cause notice dated 16.06.2025 was issued by the Deponent. (Copy of Letter dated 16.06.2025 &amp; reply of respondent no.9 dated 24.06.2025 are annexed as Annexure no.6 (colly)</li> <li>• Penalty amounting to Rs. 5,78,000/- for illegal mining as per Rule 3 and 58 of UPMMCR-2021 and Section 21 of MMDR Act, 1957 and Rs. 25,000/- for missing pillar as per rule 36 (1)</li> </ul>

				<p>and 60 of UPMMCR-2021 was imposed. (Copy of notice dated 28.06.2025 is annexed as <b>Annexure no. 7)</b></p> <ul style="list-style-type: none"> <li>• An amount of 3,01,500/- has been recovered and 3,01,500/- is pending for recovery. (Copy of challan amounting 3,01,500/- is annexed as annexure no. 8)</li> <li>• A letter dated 18.07.2025 was sent to RO, UPPCB to recover environmental compensation for the default. (Copy of letter dated 18.07.2025 is annexed as annexure no. 9)</li> </ul> <p>(Copy of inspection report is annexed as <b>Annexure no.10)</b></p>
iii.	09.7.2025	Joint Team of officials from Directorate of Geology	<ul style="list-style-type: none"> <li>• No mining activity was observed and no machines were found deployed in the mining lease area as the mining activities were</li> </ul>	(Copy of the inspection report dated 09.07.2025 is annexed as <b>Annexure no. 11)</b>

		& Mining, Lucknow and Mines Officer, Ghaziabad	suspended due to monsoon period.	
iv.	27.10.2025	Mines Officer, Ghaziabad	<ul style="list-style-type: none"> <li>No mining activity was started after monsoon season due to sudden rise in water level in October Month and no Transportation took place as per departmental portal.</li> </ul>	<ul style="list-style-type: none"> <li>Representative of the leaseholder was directed to start mining activity as per rules only. Copy of the inspection report dated 27.10.2025 is annexed as <b>Annexure no. 12)</b></li> </ul>

f. The details of the inspection carried out by the Mining Department in reference of complaints made for illegal mining in the village of Nauraspur.

i.	11.10.2025	Mines Officer, Ghaziabad and local Lekhpal	<ul style="list-style-type: none"> <li>A surprise inspection of the Yamuna riverbed area was conducted based on input of illegal mining.</li> <li>FIR No. 0488 dated 24.10.2025 was registered in connection to an illegal mining carried out by local villagers observed at adjoining Naursapur village.</li> </ul> <p>(Copy of inspection report &amp; FIR are annexed as <b>Annexure no. 13</b> (colly))</p>
ii.	01.11.2025	Mines Officer, Ghaziabad and local Police	<ul style="list-style-type: none"> <li>02 Tractors with Trolley were found transporting Ordinary sand in village Nauraspur by Local Police</li> </ul>

			<ul style="list-style-type: none"> <li>• The above vehicles were seized and complaint dated 10.12.2025 was filed by Mines Officer with the Chief Judicial Magistrate, Ghaziabad as per provisions under rule 76 of UPMMCR, 2021</li> </ul> <p>(Copy of complaint dated 10.12.2025 is annexed as <b>Annexure no.14</b>)</p>
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- g. The respondent no. 9 has made a representation dated 17.10.2025 to the Divisional Forest Officer, Ghaziabad, to guide him in the development of the green belt and raise the funds for it. (Copy of representation dated 17.10.2025 is annexed as **Annexure no. 15**)
- h. The respondent no. 9 & other lease holders have made a representation dated 24.11.2025 to Hon'ble Chief Minister, UP, Director, Geology & Mining, UP, Principal Secretary, Environment Dept., U.P. Government, among others, regarding practical difficulties faced by Project Proponent in complying with EC terms and conditions while operating. (Copy of representation dated 24.11.2025 is annexed as **Annexure no. 16**)
- i. It is pertinent to submit that the FIRs (Annexure A/4 of OA) mentioned in the OA by the applicant does not pertain to the respondent no.9. A FIR No. 0488 dated 24.10.2025, lodged by local Lekhpal, is for khasra no. 98 & 99, which differ from the site of respondent no.9.
- j. It is pertinent to submit that the photos placed by the applicant in his OA are partially differ from the lease area of the Respondent no. 9.
- k. A representation dated 16.12.2025 has been received by the Regional Office, MOEF&CC, i.e., the Nodal Agency in this case. The copy of the representation has also been sent to Hon'ble NGT, New Delhi, and other Joint Committee members. A copy of the same is attached here with the report as **Annexure no. 17**.
- l. Photographs taken by the Joint Committee during inspection are attached as **Annexure 18**.

3.2. The point-wise response against the applicant's allegation, based on the site visit and evidence collected, is as follows:

**a. The respondent no. 9 is violating the conditions of EC.**

- It was observed that the lessee has constructed the ramp in the active channel of Yamuna River for approaching the mineral being extracted from the mid of the stream. For constructing this ramp, the lessee has excavated the farm fields for approx. 2 m deep at the bank of the river near their site office. It was also established from KML file and evidences at site that on the date of inspection, extraction of mineral was being undertaken outside the lease area. And this area falls in the middle of the riverbed of the Yamuna River. Google Earth image reflected that the Respondent no. 9 is executing mining activity approx... 110 meters toward the main stream of the River Yamuna. A copy of the Geotagged photo and photo taken during site inspection is annexed as **Annexure no. 19**
- The Joint Committee observed that out of six, only two boundary pillars were found intact, except that four were submerged in the river/washed away and were not visible.
- The Joint Committee observed that the complete lease area can be mined out, no encroachment etc. has been observed.
- Respondent No. 9 has established a weighing bridge along with the office, around 100-200 meters from the lease boundary.
- In the project site office, one acoustic-type DG of 10 KVA has been found with proper stack height; however, CTO permits only a 7.5 KVA DG set for this lease.
- Respondent No. 9 has installed a PTZ camera near the weighbridge, which has been found working during inspection.
- Respondent No. 9 has commissioned one bore well near the office/weighbridge area, which is found working. The bore well has been found in a local farmer's field,
- Respondent No. 9 has deployed two tractor-mounted water sprinkling systems at the site office.
- Respondent No. 9 has a First-Aid facility in the site office.
- PP has not planted any tree, etc., near the office area (weighbridge area) of the project or lease area,
- Respondent No. 9 has not yet made an all-weather road from the site office to the main road.
- Respondent No. 9 has not yet installed a solar-mediated lighting system in the site office.
- Respondent No. 9 has not conducted an Environmental audit so far.

- Respondent No. 9 has not submitted any six-monthly compliance report to the concerned organisation.
- Significant evidence has also been found in the lease area that the Respondent No. 9 has conducted mining at night.
- Respondent No. 9 has not properly constructed a septic tank for collection of sewage from toilet room.

**b. The respondent no. 9 is carrying out the mining in the middle of the river with heavy machines and excavating up to 15-20 feet deep in the middle of the river flow.**

- As mentioned in response to point (a) above, the lessee has violated the conditions of the Environmental Clearance (EC) & Sustainable Sand Mining Guidelines, 2016. However, the mining depth could not be ascertained as the extraction was being carried out in the active channel/mid of the stream and approx... 110 meters away from the lease boundary.

**c. No plantation was done by the respondent no. 9.**

- The lessee submitted that for the plantation of 1800 plants as per the condition of Environmental Clearance, they have submitted funds to the Forest Department, but could not produce the receipt for the same. Besides, respondent no. 9 has not planted a single tree in the lease area, near the site office area, etc.

**d. No water sprinkling was done by respondent no. 9.**

- On the day of the site visit, water sprinkling was observed.

**e. The respondent no. 9 does not install a Continuous Ambient Air Quality Monitoring Station.**

- May not be required as the mining activities are to be carried out in the permit period of 06 months only.

**f. Violation of GRAP-III order issued by CAQM.**

- As per the GRAP schedule issued by the Commission on 13.12.2024, which has further been revised on 21.11.2025, point no. 3 Stage-III provides to “close down all mining and associated activities in the entire NCR.” The Commission had invoked actions under Stage III of GRAP on 11.11.2025, which was revoked on 26.11.2025, and the complainant had informed CAQM about the ongoing mining activities on 15.11.2025. Thus, violation of Stage III of GRAP is established. This has also been established by e-MM11 provided by the Mining department.

**g. The respondent no. 9 over-extracted beyond the permissible limits.**

- Information submitted by the Mining department depicted that the mining has been done within the limit prescribed in EC and CTO.

SN	Period of operation	No. of EMM-11 issued	Quantity Transported (m <sup>3</sup> )
i.	05.05.2025- 30.06.2025 (Pre-monsoon period)	742	10166
ii.	01.10.2025-10.11.2025 (Post monsoon period)	01	14
iii.	11.11.2025-20.11.2025 (GRAP-III period)	177	2200
iv.	21.11.2025-25.11.2025 (GRAP- III period)	1	14
v.	26.11.2025-11.12.2025 (GRAP-III revoked)	147	1955
<b>Total</b>		1,068	14,349

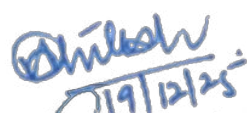
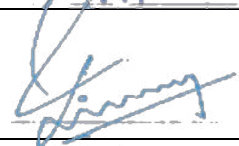
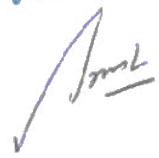
**h. The respondent no. 9 has not obtained CTO & CTE.**

- The lessee has obtained CTO by UPPCB vide letter no. 238653/UPPCB/Ghaziabad (UPPCBRO)/CTO/both/Ghaziabad/2025 dated 01.05.2025 to the Respondent no.9, which is also valid for six months.

**4.0 Recommendation:**

- As the above lease has been granted very close to the state boundary of Uttar Pradesh (Ghaziabad) and the NCT of Delhi. Therefore, it is required to control illegal mining and related activity by both the state government and its respective concerned departments.
- The Mining Department, Ghaziabad, Govt. of UP, may take necessary action on the mining done outside the lease area.
- In view of the above, the Regional Office, UPPCB, Ghaziabad, and the Mining Department, Ghaziabad, may take necessary action against the mining done during the GRAP-III period.
- The Mining Department, Ghaziabad, may be requested to discourage granting sand mining leases with less than two years.
- The SEIAA-UP/SEAC-UP may be requested to impose conditions (Continuous Ambient Air Quality Monitoring Station, solar power, self-environmental audit, EMC cell, GHG inventory, etc.), which are practically not feasible to comply with within the very short period of six months.
- Local administration through the Mining Department and the Regional Office, UPPCB, shall ensure the compliance of all commitments made by PP during the appraisal of the project on-site.

- DM through the Mining Department shall ensure that no mining is carried out in the main stream of the River Yamuna.

Name of the Committee members		Signature
1.	Shri Atulesh, Scientist 'D' CAQM, New Delhi	 19/12/25
2.	Shri Ankur Tiwari, Scientist 'E', CPCB, Project Office, Agra	
3.	Dr. A.K. Gupta, Scientist, E. Ministry of Environment, Forest and Climate Change, Regional Office, Lucknow.	
Dated: 19.03.2025		

**कार्यालय जिलाधिकारी गाजियाबाद  
(खनन अनुभाग)**

**आदेश**

मै० निर्मल सैण्ड एण्ड इन्फ्रा प्रा०लि० प्रो० श्री जसबीर सिंह पुत्र श्री जोगेन्द्र सिंह निवासी- एक्स-204/1, गली नं०-11, समुदाय भवन के पीछे, ब्रहमपुरी, दिल्ली-110053 के पक्ष में ग्राम नौरसपुर तहसील लोनी जिला गाजियाबाद के गाटा सं० 1 रकबा 1.81 है० में 06 माह की अल्प अवधि हेतु बालू खनन अनुज्ञा पत्र दिनांक 05.05.2025 से 04.02.2026 तक स्वीकृत है, जिसकी पत्रावली के अवलोकन उपरान्त निम्नलिखित तथ्य संज्ञान में आये है :-

माननीय न्यायालय एन०जी०टी०, नई दिल्ली द्वारा ओ०ए० सं० 589/2025 वरुण गुलाटी बनाम केंद्रीय प्रदूषण बोर्ड व अन्य में निर्गत आदेश दिनांक 20.11.2025 के अनुपालन में संयुक्त समिति व खान अधिकारी, गाजियाबाद द्वारा दिनांक 11.12.2025 को बालू खनन अनुज्ञा क्षेत्र का स्थलीय निरीक्षण किया गया, जिसमें निम्नलिखित अनियमितता पायी गयी :-

**खान अधिकारी गाजियाबाद की आख्या दिनांक 12.12.2025 में पायी गयी अनियमितता :-**

1. सीमांकित क्षेत्र के उत्तर पश्चिम दिशा में पिलर सं० A, F, E मौके पर नहीं पाया गया एवं दक्षिण दिशा में पिलर सं० D भी मौके पर नहीं पाया गया।
2. बालू खनन अनुज्ञा क्षेत्र में खनन क्षेत्र तक पहुँचने के लिये 01 रास्ता बना देखा गया, जिसे क्षेत्र के KML द्वारा जिओ कॉर्डिनेट जांच किये जाने पर उक्त रास्ता उत्तर पश्चिम दिशा की पिलर सं० A और F से बाहर की ओर पाया गया।
3. जिससे यह प्रतीत होता है कि बालू खनन अनुज्ञा धारक द्वारा अपने सीमांकित क्षेत्र से उत्तर पश्चिम दिशा में बाहर जाकर नदी की जलधारा में खनन किया गया है।

माननीय न्यायालय एन०जी०टी०, नई दिल्ली द्वारा ओ०ए० सं० 589/2025 वरुण गुलाटी बनाम केंद्रीय प्रदूषण बोर्ड व अन्य में निर्गत आदेश दिनांक 20.11.2025 के अनुपालन में संयुक्त समिति की जाँच आख्या दिनांक 19.12.2025 में पायी गयी अनियमितता :-

1. *It was observed that the lessee has constructed the ramp in the active channel of Yamuna River for approaching the mineral being extracted from the mid of the stream. For constructing this ramp, the lessee has excavated the farm fields for approx. 2 m deep at the bank of the river near their site office. It was also established from KML file and evidences at site that on the date of inspection, extraction of mineral was being undertaken outside the lease area. And this area falls in the middle of the riverbed of the Yamuna River.*

Google Earth image reflected that the Respondent no. 9 is executing mining activity approx... 110 meters toward the main stream of the River Yamuna.

2. The Joint Committee observed that out of six, only two boundary pillars were found intact, except that four were submerged in the river/ washed away and were not visible.
3. In the project site office, one acoustic-type DG of 10 KVA has been found with proper stack height; however, CTO permits only a 7.5 KVA DG set for this lease.
4. PP has not planted any tree, etc., near the office area (weighbridge area of the project or lease area).
5. Respondent No. 9 has not yet made an all-weather road from the site office to the main road.
6. Respondent No. 9 has not yet installed a solar-mediated lighting system in the site office.
7. Respondent No. 9 has not conducted an Environmental audit so far.
8. Respondent No. 9 has not submitted any six-monthly compliance report to the concerned organization.
9. Significant evidence has also been found in the lease area that the Respondent No. 9 has conducted mining at night.
10. Respondent No. 9 has not properly constructed a septic tank for collection of sewage from toilet room.

उपरोक्त आख्याओं में पायी गयी अनियमितताओं के सम्बंध में कार्यालय नोटिस सं० 953 दिनांक 22.12.2025 द्वारा कारण बताओं नोटिस प्रेषित किया गया। उक्त नोटिस के क्रम में बालू खनन अनुज्ञा धारक द्वारा अपना उत्तर/स्पष्टीकरण दिनांक 17.01.2026 प्रस्तुत किया गया, जिसमें अवगत कराया गया कि -

"आपके कार्यालय नोटिस सं० 953 दिनांक 22.12.2025 द्वारा प्रार्थी के पक्ष में स्वीकृत बालू खनन अनुज्ञा पत्र ग्राम नौरसपुर गाटा सं० 1 रकबा 1.81 है० का निरीक्षण दिनांक 11.12.2025 द्वारा जांच में पायी गयी अनियमितता के सम्बंध में प्रार्थी को स्पष्टीकरण प्रस्तुत किये जाने के सम्बंध में निर्देशित किया गया है।

अवगत कराना है कि यमुना नदी में बाढ़ के कारण प्रार्थी के पक्ष में स्वीकृत बालू खनन अनुज्ञा क्षेत्र का सीमांकित क्षेत्र जलमग्न हो गया था, जिसके पिलर सं० A, F, व E पानी में डूब गये तथा पिलर सं० व क्षतिग्रस्त हो गया था। प्रार्थी द्वारा अपने सीमांकित क्षेत्र में पहुँचने के लिये मार्ग बनाने का प्रयास किया गया, जिसमें पिलर पानी में डूबे होने तथा कोहरे की अधिकता के कारण प्रार्थी को सीमा का ज्ञान नहीं हो सका, जिसके कारण भूलवश सीमांकित क्षेत्र से बाहर तक मार्ग बन गया, जिसके लिये प्रार्थी क्षमाप्रार्थी है। महोदय द्वारा जांच के समय अवगत कराये जाने पर मार्ग को तुड़वा दिया गया है। प्रार्थी द्वारा नदी जल धारा में किसी प्रकार का अवैध खनन नहीं किया गया है, बल्कि अपने ही क्षेत्र में बालू निकासी किये जाने का प्रयास किया गया था।

खनन क्षेत्र में पेड़ पौधे लगाये जाने के सम्बंध में अवगत कराना है कि प्रार्थी द्वारा पत्र दिनांक 07.04.2025 के माध्यम से वन विभाग, गाजियाबाद को 1810 (1000 पौधे प्रति हे०) लगाये जाने के लिये पौधे की लागत धनराशि उपलब्ध कराये जाने हेतु पत्र प्रेषित किया गया है।

06 माह की अनुपालन आख्या प्रस्तुत किये जाने के सम्बंध में अवगत कराना है कि प्रार्थी के पक्ष में 06 माह की अल्प अवधि हेतु खनन अनुज्ञा पत्र स्वीकृत किया गया है। इस प्रकार खनन अनुज्ञा पत्र के समाप्ति के उपरान्त ही अनुपालन आख्या प्रस्तुत की जा सकती है।

अतः महोदय से सादर अनुरोध है कि प्रार्थी द्वारा भूलवश किये अपराध को दृष्टिगत रखते हुये प्रार्थी क्षमा प्रदान करने की कृपा करें तथा प्रार्थी के पक्ष में निर्गत नोटिस को निरस्त किये जाने की कृपा करें, प्रार्थी आपका सदैव आभारी रहेगा।"

बालू खनन अनुज्ञाधारक द्वारा प्रस्तुत किये गये उपरोक्त तथ्य संतोषजनक, तर्कसंगत एवं स्वीकार किये जाने योग्य नहीं है।

इस प्रकार उपरोक्त तथ्यों के अवलोकन उपरान्त बालू खनन अनुज्ञा धारक मै० निर्मल सैण्ड एण्ड इन्फ्रा प्रा०लि० प्रो० श्री जसबीर सिंह द्वारा उनके पक्ष में निर्गत पर्यावरण स्वच्छता पत्र की शर्तों का उल्लंघन करने तथा बालू खनन अनुज्ञा क्षेत्र में लगे सीमा स्तम्भों के रख-रखाव में लापरवाही एवं सीमांकित क्षेत्र से बाहर जाकर नदी की जलधारा में अवैध बालू खनन किये जाने की पुष्टि होती है, जो कि उपखनिज (परिहार) नियमावली, 2021 के नियम-60 के अन्तर्गत दण्डनीय है।

उपखनिज (परिहार) नियमावली, 2021 के नियम-60 में दिये गये प्राविधानों के अन्तर्गत बालू खनन अनुज्ञा धारक मै० निर्मल सैण्ड एण्ड इन्फ्रा प्रा०लि० प्रो० श्री जसबीर सिंह पुत्र श्री जोगेन्द्र सिंह, निवासी- 204/1, गली नं०-11, समुदाय भवन के पीछे, ब्रहमपुरी, दिल्ली-110053 के उत्तर/स्पष्टीकरण दिनांक 17.01.2026 को निक्षेपित करते हुए नदी जलधारा में अवैध खनन किये जाने के कारण नियम 60(4) के अंतर्गत रु०

5,00,000/-, पर्यावरण स्वच्छता प्रमाण पत्र की शर्तों का उल्लंघन के कारण नियम 60(2) के अंतर्गत रु० 50,000/- एवं सीमांकित क्षेत्र के सीमा स्तम्भ के रख रखाव में लापरवाही के कारण नियम 60(3) के अंतर्गत रु० 25,000/-, कुल धनराशि रु० 5,75,000/- अर्थदंड अधिरोपित किया जाता है।

अतः बालू खनन अनुज्ञा धारक मै० निर्मल सैण्ड एण्ड इन्फ्रा प्रा०लि० प्रो० श्री जसबीर सिंह पुत्र श्री जोगेन्द्र सिंह, निवासी- 204/1, गली नं०-11, समुदाय भवन के पीछे, ब्रह्मपुरी, दिल्ली-110053 को निर्देशित किया जाता है कि 15 दिवस के अन्दर उपरोक्त अधिरोपित धनराशि को जमा कराना सुनिश्चित करें, अन्यथा की दशा में उक्त धनराशि को भू-राजस्व के रूप में वसूला जायेगा।

जिलाधिकारी  
गाजियाबाद।

कार्यालय जिलाधिकारी गाजियाबाद  
(खनन अनुभाग)

पत्र सं०: 1036 / ख०अनु०-गाजि० / 25-26

दिनांक: 29/01/ 2026

प्रतिलिपि :-

1. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ को सादर सूचनार्थ प्रेषित।
2. मै० निर्मल सैण्ड एण्ड इन्फ्रा प्रा०लि० प्रो० श्री जसबीर सिंह पुत्र श्री जोगेन्द्र सिंह, निवासी- 204/1, गली नं०-11, समुदाय भवन के पीछे, ब्रह्मपुरी, दिल्ली-110053 को अनुपालनार्थ प्रेषित।

जिलाधिकारी  
गाजियाबाद।



क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद  
Regional Office, U.P. Pollution Control Board, Ghaziabad  
Website- [www.uppcb.up.gov.in](http://www.uppcb.up.gov.in), e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 2252 / NGT-263 / 2025

दिनांक 13/12/2026

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-1),  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
लखनऊ।

**विषय:** M/s Nirmal sand and infra Private Limited Gata No.-1 Village: Nauraspur, Tehsil Loni & District: Ghaziabad, State: Uttar Pradesh के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।


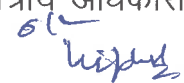
महोदय,

कृपया उपरोक्त विषय का संदर्भ ग्रहण करने कष्ट करें। मा० एन०जी०टी० मे योजित O.A. No.589/2025 Varun Gulati Vs. Central Pollution Control Board & Ors., में पारित आदेश दिनांक 20.11.2025 के अनुपालन में गठित संयुक्त समिति की जांच आख्या दिनांक 19.12.2025 को क्षेत्रीय कार्यालय MOEF&CC लखनऊ द्वारा दाखिल की गई थी। विस्तृत आख्या संलग्न है।

आख्यानुसार प्रश्नगत परियोजना के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु की गयी उपरोक्त गणना के सम्बन्ध में विधिक अभिमत प्राप्त किये जाने एवं पुनर्मूल्यांकन बोर्ड मुख्यालय स्तर पर किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित की जा रही है।

संलग्नक: उपरोक्तानुसार।

भवदीय

  
(अंकित सिंह)  
क्षेत्रीय अधिकारी  


क्षेत्रीय कार्यालय : आई०एन०एस०-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108  
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010

**M/s Nirmal sand and infra Private Limited Gata No.-1 Village: Nauraspur, Tehsil Loni & District: Ghaziabad, State: Uttar Pradesh के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में आख्या।**

मा० एन०जी०टी० में योजित O.A. No.589/2025 Varun Gulati Vs. Central Pollution Control Board & Ors., में पारित आदेश दिनांक 20.11.2025 के अनुपालन में गठित संयुक्त समिति की जांच आख्या दिनांक 19.12.2025 को क्षेत्रीय कार्यालय MOEF&CC लखनऊ द्वारा दाखिल की गई थी। तत्कम में मा०एनजीटी द्वारा दिनांक 23.12.2025 को प्रश्नगत प्रकरण में पारित आदेश मुख्य अंश निम्नवत है:—

“5. It will be open to all the concerned parties to file objection to the report of the Joint Committee within four weeks.

6. Let the reply be also filed by the concerned parties within the same period.

14. List on 17.03.2026.”

उक्त के संबंध में प्रश्नगत प्रकरण पर आख्या निम्नवत है।

1. अवगत कराना है कि Commission for Air Quality Management के द्वारा दिल्ली एनसीआर क्षेत्रों में वायु गुणता खराब होने के दृष्टिगत दिनांक 11.11.2025 को ग्रेप स्टेज-3 को लागू किया गया था, जिसे दिनांक 26.11.2025 को हटाया गया। उक्त अवधि में एनसीआर क्षेत्र में सभी mining and associated activities को बंद रखने के आदेश दिये गये थे।
2. खनन विभाग के पोर्टल (e-mm11) एवं उपलब्ध सूचनाओं के अनुसार स्थल पर किये गये परिवहन का विवरण निम्नवत है:—

S.No.	Period of Operation	No. of e-mm11 Issued	Quantity Transported (M <sup>3</sup> )
1.	05-05-2025 to 30-06-2025 (Pre Mansoon Period)	742	10166
2.	01-10-2025 to 10-11-2025 (Post Mansoon Period)	01	14
3.	11-11-2025 to 20-11-2025 (GRAP-III Period)	177	2200
4.	21-11-2025 to 25-11-2025 (GRAP-III Period)	1	14
5.	26-11-2025 to 11-12-2025 (GRAP-III Revoked)	147	1955
	Total	1068	14349

3. खनन विभाग की सूचनाओं से स्पष्ट है कि प्रोजेक्ट प्रोपोनेन्ट द्वारा गेप स्टेज-3 का उल्लंघन किया गया तथा कुल 2214 घन मीटर बालू का परिवहन किया गया है। अतः उक्त उल्लंघन के दृष्टिगत केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी मैथोलोजी के अनुसार पर्यावरण क्षतिपूर्ति की गणना निम्नवत है।

**As per approach 2, following formula, as mentioned by CPCB in the report, is taken for calculation:-**

$$(PV) = \sum_{t=1}^5 \frac{(D+RT)}{(1+r)^t}$$

Where:-

FV = Present Value

D = Market Value of illegally Mined Material

RT = Risk Factor

r = Discount

t = No. of years

**Calculation of Market Value of illegally Mined Material (D)** = As per the information of Mines Officer, Ghaziabad in District Ghaziabad, the bid value of mined material is Rs 233/- per M<sup>3</sup> and total illegal transportation carried out by the sold unit is 2214 M<sup>3</sup>

**Hence, D = 233 x 2214 = Rs - 5,15,862/-**

In the present scenario, severity as taken as severed hence, RF (Risk Factor) is considered to be 1.

**Hence, Annual Value of Foregone Ecological Values D x RF = 5,15,862/-**

It is assumed that the Benefits would occur only in the first year (in which illegal mining took place), while the ecological costs would continue to be felt over a period of time. NPV may be calculated for a period of 5 years.

**Calculation of Discount r** = Taking severity as severe, the discount rate as per CPCB is to be taken as 5%. Hence, r = 5%

- **Present Value of Foregone Ecological Values (@ 5% discount rate and over 5 Years)**

$$(PV) = \sum \frac{(515862)}{(1+0.05)^1} + \frac{(515862)}{(1+0.05)^2} + \frac{(515862)}{(1+0.05)^3} + \frac{(515862)}{(1+0.05)^4} + \frac{(515862)}{(1+0.05)^5}$$

$$PV \text{ (in Rs.)} = 4,91,297.14 + 4,68,114.33 + 4,45,630.61 + 4,25,577.77 + 4,04,597.64$$

$$= 22,35,217.49 / \text{say } 22,35,217.00 \text{ (Rs.)}$$

- **Net Present Value (after netting out market value if illegally mined material) = PV-D**  

$$= 22,35,217 - 5,15,862.00$$

$$= 17,19,355/-$$

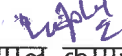
उपरोक्त तथ्यों की दृष्टिगत रखते हुए प्रश्नगत परियोजना के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु की गयी उपरोक्त गणना के सम्बन्ध में विधिक अभिमत प्राप्त किये जाने

एवं पुनर्मूल्यांकन बोर्ड मुख्यालय स्तर पर किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।



(एस0पी0 सिंह)

सहायक पर्यावरण अभियंता



(विपुल कुमार)

सहायक पर्यावरण अभियंता

क्षेत्रीय अधिकारी



Item No. 23

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**Original Application No. 589/2025  
(IA Nos. 733/2025 & 734/2025)

Varun Gulati

Applicant

Versus

Central Pollution Control Board &amp; Ors.

Respondent(s)

Date of hearing: 17.03.2026

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Ms. Mansi Chahal, Adv.

Respondents: Mr. Bhanwar Pal Singh Jadon, Ms. Disha Tiwari, Ms. Gargi Chaturvedi &  
Ms. Anjali Sharma, Adv. for R - 2, 4, 5, 7 & 8  
Ms. Priyanka Swami & Ms. Dippt Anubhuti, Adv. for R - 3  
Dr. Abhishek Atrey & Mr. Navneet Gupta, Adv. for R - 6  
Mr. Rahul Khurana & Mr. Hasil Jain, Adv. for R - 9  
Ms. Suman Arora, Adv. for CPCB**ORDER**

1. The UP PCB has filed the compliance report dated 16.03.2026 disclosing that the environmental clearance was granted on 23.04.2025 only for six months and that the CTO was also valid only upto 31.07.2026 and that the mining permit has expired on 04.02.2026 and the mining operations have been closed after expiring of mining permit.

2. The UP PCB along with the report has filed Annexure R-5 which contains the calculation of environmental compensation by the UP PCB. Hence, the Respondent-Project Proponent is permitted to file response to the calculation of environmental compensation by the UP PCB so that the appropriate order for imposition of environmental compensation can be passed by the Tribunal.

3. Learned counsel appearing for the Respondents No. 7,8 and 9 seek four weeks' time to file the reply.
4. Learned counsel appearing for the Applicant submits that no rejoinder is required to be filed and the OA can be heard finally.
5. List for hearing on 08.07.2026.

Prakash Shrivastava, CP

Dr. Afroz Ahmad, EM

March 17, 2026  
Original Application No. 589/2025  
(IA Nos. 733/2025 & 734/2025)  
A

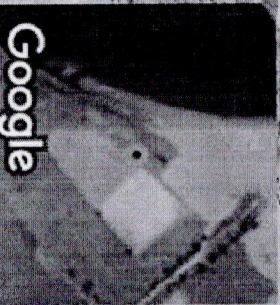
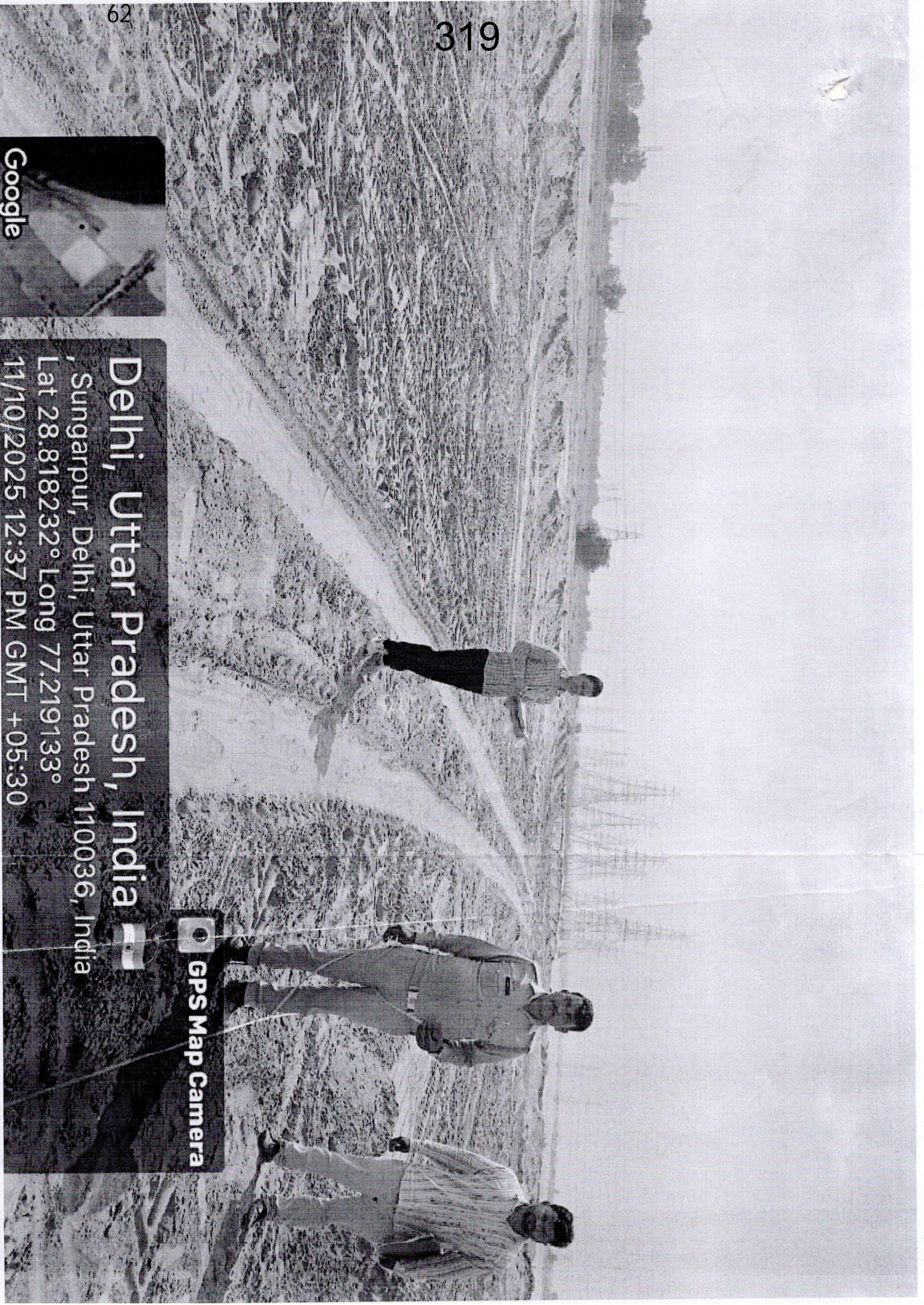
जांच आख्या

X (Twitter) पर यमुना नदी में अवैध खनन के सम्बन्ध में प्राप्त शिकायत (संलग्नक -1) के क्रम में जनपद गाजियाबाद के तहसील लोनी में बालू खनन क्षेत्रों का दिनांक 11.10.2025 की रात्रि में लगभग 01:00 बजे औचक निरीक्षण किया गया। निरीक्षण आख्या निम्नवत् है: -

निरीक्षण के दौरान बालू खनन पट्टा क्षेत्र ग्राम पचायरा (खंड-2) में रात्रि होने के कारण खनन कार्य बंद पाया गया एवं मौके पर किसी प्रकार की मशीन चलती नहीं पाई गयी। ग्राम नौरसपुर, तहसील लोनी के निरीक्षण के दौरान जिओ कोर्डिनेट Lat 28.81823<sup>0</sup> Long 77.219127<sup>0</sup> पर बालू उठाये जाने के चिन्ह परिलक्षित हुए।

उक्त बालू उठाये जाने के सम्बन्ध में सम्बंधित लेखपाल को बुलाकर मौके पर पैमाइश करायी गयी, जिसमे खसरा संख्या 98 मि० रकबा 1.2650 है० में 02 स्थानों पर (17 X 0.5 X 49) यानि 416.5 घनमीटर तथा (51 X 15 X 0.5) यानि 382.5 घनमीटर बालू उठाया जाना पाया गया। चूँकि उक्त खनन बिना किसी वैध अनुमति के किया गया है अतः उ०प्र० उपखनिज (परिहार) नियमावली, 2021 के अंतर्गत कार्यवाही किये जाने की संस्तुति की जाती है।

52  
12/10/25  
खान अधिकारी  
गाजियाबाद।



Google

# Delhi, Uttar Pradesh, India

, Sungarpur, Delhi, Uttar Pradesh 110036, India  
Lat 28.818232° Long 77.219133°  
11/10/2025 12:37 PM GMT +05:30

GPS Map Camera

**FIRST INFORMATION REPORT**

**(Under Section 173 B.N.S.S)**

प्रथम सूचना रिपोर्ट  
(धारा 173 बी एन एस एस के तहत)

1. **District/Unit (जिला/इकाई):** ग्रामीण (कमिश्नरेट गाजियाबाद)  
**P.S. (थाना):** ट्रोनिका सिटी **Year (वर्ष):** 2025  
**FIR No.(प्र.सू.रि. सं.):** 0488  
**Date &Time of FIR(प्र.सू.रि. की दिनांक/समय):** 24/10/2025 22:36

2. S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	भारतीय न्याय संहिता (बी एन एस), 2023	303(2)
2	खान एवं खनिज (विकास का विनियमन) अधिनियम 1957	4
3	खान एवं खनिज (विकास का विनियमन) अधिनियम 1957	21

**3.(a) Occurrence of offence (अपराध की घटना) :**

<b>1. Day</b> शनिवार (दिन):	<b>Date From</b> 11/10/2025 (दिनांक से):	<b>Date To</b> 11/10/2025 (दिनांक तक):
<b>Time Period</b> पहर 1 (समय अवधि):	<b>Time From</b> 00:00 बजे (समय से):	<b>Time To</b> 00:00 (समय तक): बजे

(b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई):

Date 24/10/2025 Time (समय): 22:36 बजे  
(दिनांक):

(c) General Diary Reference (रोजनामचा संदर्भ):

Entry No. 079 Date & Time 24/10/2025 22:36 बजे  
(प्रविष्टि सं.): (दिनांक और समय):

4. Type of Information (सूचना का प्रकार): लिखित

5. Place of Occurrence (घटनास्थल):

Direction and distance from P.S. पश्चिम, 05 Beat No.  
1. (a) (थाना से दूरी और दिशा): किमी (बीट सं.):  
(b) Address ग्राम पचायरा  
(पता):

(c) In case, outside the limit of this Police Station, then  
(यदि थाना सीमा के बाहर है तो):

Name of P.S. District(State)  
(थाना का नाम): (ज़िला (राज्य)):

**6.Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता ):**

(a) **Name (नाम):** विपिन तोमर हल्का लेखपाल

(b) **Father's/Husband's Name(पिता / पति का**

(c) **Date/Year of Birth (जन्म तिथि / वर्ष ):** 1986

(d) **Nationality (राष्ट्रीयता):** भारत

(e) **UID No. (यूआईडी सं.):**

(f) **Passport No.(पासपोर्ट सं.):**

**Date of Issue (जारी करने की तिथि):**

**Place of Issue (जारी करने का स्थान ):**

(g) **Id details (Ration Card,Voter ID Card,Passport,UID No.,Driving License, PAN)**

S.No.(क्र.सं.)	Id Type (पहचान पत्र का प्रकार)	Id Number (पहचान संख्या)
1		

(h) **Address (पता):**

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	क्षेत्रीय लेखपाल, ग्राम पचायरा,परगना, तहसील लोनी ,ग्रामीण (कमिश्नरेट गाजियाबाद),उत्तर प्रदेश,भारत
2	स्थायी पता	क्षेत्रीय लेखपाल, ग्राम पचायरा,परगना, तहसील लोनी ,ग्रामीण (कमिश्नरेट गाजियाबाद),उत्तर प्रदेश,भारत

(i) **Occupation (व्यवसाय):**

(j) **Phone number (दूरभाष सं.):**

**Mobile (मोबाइल सं.):** 91-9711524307

**7.Details of known/suspected/unknown accused with full particulars**

(ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

**Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या):**

**N.C.R.B (एन.सी.आर.बी)**  
**I.I.F.-I (एकीकृत जाँच फार्म -I)**

S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	टीटू		पिता का नाम : लीलू	1. ग्राम पचायरा, ट्रोनिका सिटी, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत
2	बिटू		पिता का नाम : लीलू	1. ग्राम पचायरा, ट्रोनिका सिटी, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत
3	मनोज कुमार		पिता का नाम : राजवीर	1. ग्राम पचायरा, ट्रोनिका सिटी, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत
4	रामपाली		पति का नाम : लीलू	1. ग्राम पचायरा, ट्रोनिका सिटी, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत
5	सुनीता		पति का नाम : रवि	1. ग्राम पचायरा, ट्रोनिका सिटी, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत
6	कुसुमलता		पति का नाम : महेन्द्र सिंह	1. ग्राम पचायरा, ट्रोनिका सिटी, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत

**8.Reasons for delay in reporting by the complainant/informant**

(शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

**9.Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):**

S.No. (क्र.सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (रु में))
-----------------	------------------------------------	------------------------------------	---------------------	----------------------------------

**10.Total value of property (In Rs/-)-सम्पत्ति का कुल मूल्य(रु**

**11.Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो ):**

S.No.	UIDB Number
-------	-------------

**12.First Information contents (प्रथम सूचना तथ्य ):**

नकल प्रा०पत्र हिन्दी वादी ... सेवा मं श्रीमान थाना प्रभारी ट्रोनिका सिटी लोनी गा०बाद महौदय सविनय निवेदन यह है कि आज दिनांक 11.10.2025 को श्रीमान जिला खनन अधिकारी तथा क्षेत्रीय लेखपाल ग्राम नौरसपुर परगना व तहसील लोनी जिला गा०बाद के साथ अवैध बालू खनन जोकि खसरा नं० 98 मि० रकबा 1.2650 है० तथा खसरा सं० 99 रकबा 1.2650 है० पर जाकर मौके का स्थलीय निरीक्षण किया गया, जिसमे मौके पर जे०सी०बी० से अवैध बालू खनन का कार्य किया जा रहा था। उक्त स्थल के कार्डिनेट Lat

28.1823 L0ng 77.219127 है जिसकी माप (15x0.5x49) यानि 367.5 घन मी0 तथा (51x17x0.5) यानि 433.5 घन मी0 मापी गयी है। जिसमे अवैध खनन का कार्य किया जा रहा था। राजस्व अभिलेखो का अवलोकन करने के बाद खसरा न0 98 मि0 मे काश्तकार टीटू, बिट्टू पुत्रगण लीलू, मनोज कुमार पुत्र राजवीर तथा रामपाली पत्नी लीलू व सुनीता पत्नी रवि नि0 ग्राम पचायरा तथा खसरा स0 99 मे काश्तकार कुसुमलता पत्नी महेन्द्र सिंह नि0 ग्राम दर्ज है। उपरोक्त काश्तकारो के खिलाफ FIR दर्ज कराने हेतु आख्या सादर सेवा में प्रस्तुत है। हस्ताक्षर अंग्रेजी अपठित 24/10/2025 विपिन तोमर (लेखपाल) 9711524307 (विपिन तोमर) हल्का लेखपाल तहसील लोनी वर्तमान पता क्षेत्रीय लेखपाल, ग्राम पचायरा परगना व तहसील लोनी, जिला गा0बाद (उ0प्र0) स्थायी पता - क्षेत्रीय लेखपाल, ग्राम पचायरा परगना व तहसील लोनी, जिला गा0बाद .... नोट में का0 240 विकाश यादव प्रमाणित करता हूँ कि प्राप्त प्रा0पत्र के आधार पर मुकदमा उपरोक्त की कायमी व चिक मेरे द्वारा शब्द ब शब्द बोल बोलकर थाना हाजा के कम्प्यूटर पर सीसीटीएनएस पर है0कां0 2240 मोनू मलिक द्वारा टंकित कराया गया। अलावा तकनीकी त्रुटि के .....

**13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.**

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है।)

**(1) Registered the case and took up the investigation:** (प्रकरण दर्ज किया गया और जांच के लिए लिया गया):

**or**  
**(या)**

**(2) Directed (Name of I.O.)** PRADEEP SINGH **Rank** SI (Sub-Inspector)  
(जांच अधिकारी का नाम): (पद):

**No.** 192290773 **to take up the Investigation**

( सं.): (को जांच अपने पास में लेने के लिए निर्देश दिया गया) **or** (या)

**(3) Refused investigation due to** (जांच के लिए):

or (के कारण इंकार किया या)

**(4) Transferred to P.S.**

(थाना):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .

**District**

(ज़िला):

**F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost.**

(शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी |)

**R.O.A.C.(आर. ओ .ए .सी.)**

**14 Signature/Thumb impression of the complainant / informant.**(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

**15 Date and time of dispatch to the court**  
(अदालत में प्रेषण की दिनांक और समय):

**Signature of Officer in charge,  
Police Station**

(थाना प्रभारी के हस्ताक्षर)

**Name** THANA INCHARGE

**Rank** SI (Sub-Inspector)

**No.** 9454405104

**Attachment to item 7 of First Information Report**

(प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):

**Physical features, deformities and other details of the suspect/accused:**

**( If known / seen )**

(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण :

(यदि ज्ञात / देखा गया))

S.No.(क्र.सं.)	Sex (लिंग)	Date/Year of Birth (जन्म तिथि / वर्ष)	Build (बनावट )	Height (cms.) (कद (से.मी.))	Complexion (रंग)	Identification Mark (s) (पहचान चिन्ह )
1	2	3	4	5	6	7
1	पुरुष					

2	पुरुष					
---	-------	--	--	--	--	--

3	पुरुष					
---	-------	--	--	--	--	--

4	महिला					
---	-------	--	--	--	--	--

5	महिला					
---	-------	--	--	--	--	--

6	महिला					
---	-------	--	--	--	--	--

<b>Deformities/ Peculiarities</b>	<b>Teeth (दाँत)</b>	<b>Hair (बाल)</b>	<b>Eyes (आँखें)</b>	<b>Habit(s) (आदतें)</b>	<b>Dress Habit(s) (पहनावा)</b>
<b>8</b>	<b>9</b>	<b>10</b>	<b>11</b>	<b>12</b>	<b>13</b>

Language /Dialect (भाषा/बोली)	Place Of (का स्थान)					Others (अन्य)
	Burn Mark (जले हुए का निशान )	Leucoderma (लुकोदेर्मा (सफ़ेद धब्बे))	Mole (मस्सा)	Scar (घाव )	Tattoo (गूदे हुए का )	
14	15	16	17	18	19	20

**N.C.R.B (एन.सी.आर.बी)**  
**I.I.F.-I (एकीकृत जाँच फार्म -I)**


**These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.**

(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है |)

कार्यालय जिलाधिकारी गाजियाबाद  
(खनन अनुभाग)

पत्रांक : 906 / खनिज-2025

दिनांक: 10/12/2025

समक्ष माननीय न्यायालय मुख्य न्यायिक मजिस्ट्रेट  
जिला खनन अधिकारी, क्वैरी कार्यालय गाजियाबाद।

...परिवादी

बनाम

ट्रैक्टर मय ट्रॉली संख्या UP-17 AA-8350 वाहन स्वामी श्री प्रेमचन्द पुत्र श्री धर्मवीर  
निवासी- नूरपुर खालसा, जिला बागपत

ट्रैक्टर मय ट्रॉली संख्या HR-14 Q-1887 वाहन स्वामी श्री सुरेन्द्र सिंह  
निवासी-म0न0-402, खुदान, झज्जर, हरियाणा।

...अभियुक्त

वाद संख्या / 2025

धारा 4/21 खान एवं खनिज (विकास और विनियमन)  
अधिनियम 1957

जनपद- गाजियाबाद।

थाना- थाना ट्रानिका सिटी।

घटना का दिनांक- 01.11.2025

घटना स्थल- ग्राम नौरसपुर, तहसील लोनी

साक्षी - खान अधिकारी, गाजियाबाद।

महोदय,

निवेदन है कि परिवाद में प्रार्थी परिवादी है और एक लोक सेवक है। राजकीय कार्यों में व्यस्त रहने के कारण हर तिथि में न्यायालय में उपस्थिति की अनिवार्यता से परिवादी को मुक्त करने की कृपा करें।

परिवादी

(सौरभ चतुर्वेदी)

खान अधिकारी  
गाजियाबाद।

पत्र सं0 एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि: संयुक्त निदेशक अभियोजन, गाजियाबाद को संलग्नकों सहित इस अनुरोध के साथ प्रेषित कि माननीय न्यायालय में कार्यरत अभियोजन अधिकारी को आवश्यक कार्यवाही हेतु निर्देशित करने का कष्ट करें।

खान अधिकारी  
गाजियाबाद।

कार्यालय जिलाधिकारी गाजियाबाद  
(खनन अनुभाग)

पत्रांक : १०७ / खनिज-2025

दिनांक: 10/12/2025

समक्ष माननीय न्यायालय मुख्य न्यायिक मजिस्ट्रेट  
जिला खनन अधिकारी, क्वैरी कार्यालय गाजियाबाद।

...परिवादी

बनाम

ट्रैक्टर मय ट्रॉली संख्या **UP-17 AA-8350** वाहन स्वामी श्री प्रेमचन्द पुत्र श्री धर्मवीर  
निवासी- नूरपुर खालसा, जिला बागपत  
ट्रैक्टर मय ट्रॉली संख्या **HR-14 Q-1887** वाहन स्वामी श्री सुरेन्द्र सिंह  
निवासी-म0नं0-402, खुदान, झज्जर, हरियाणा।

...अभियुक्त

वाद संख्या / 2025

धारा 4/21 खान एवं खनिज (विकास और विनियमन)  
अधिनियम 1957

जनपद- गाजियाबाद।

थाना- थाना ट्रोनिका सिटी।

घटना का दिनांक- 01.11.2025

घटना स्थल- ग्राम नौरसपुर, तहसील लोनी

साक्षी - खान अधिकारी, गाजियाबाद।

अभियोग प्रार्थना पत्र अंतर्गत धारा 190(1) द0प्र0सं0  
महोदय,

प्रार्थी मा0 न्यायालय के समक्ष निम्न प्रकार अभियोजन प्रस्तुत करते हुए विनती है:-

1. यह कि परिवादी वर्तमान में खान अधिकारी, क्वैरी कार्यालय गाजियाबाद के पद पर तैनात है और प्रार्थी का क्षेत्राधिकार जनपद गाजियाबाद का सम्पूर्ण जनपद है। प्रार्थी प्रकरण के तथ्यों से बखुबी वाकिफ है और उक्त अभियोग प्रस्तुत करने के लिये शासनादेश संख्या-608(1)/86-10-24/09 दिनांक 16.02.2010 भूतत्व एवं खनिकर्म अनुभाग, लखनऊ के द्वारा खान एवं खनिज (विकास और विनियमन) अधिनियम 1957 की धारा-22 के अंतर्गत सक्षम न्यायालय में परिवाद करने हेतु प्राधिकृत किया गया है।
2. यह कि अधोहस्ताक्षरी द्वारा अवैध खनन/परिवहन में प्रभावी कार्यवाही हेतु क्षेत्रीय निरीक्षण के दौरान दिनांक 01.11.2025 को ग्राम नौरसपुर में 02 ट्रैक्टर मय ट्रॉली सं0 UP-17 AA-8350 व HR-14 Q-1887 को साधारण बालू के अवैध खनन/परिवहन में संलिप्त होने के कारण पकड़ा गया तथा थाना ट्रोनिका सिटी की अभिरक्षा में अग्रिम आदेशों तक रखा गया है। उक्त निरुद्ध वाहनों को ग्राम नौरसपुर में अवैध खनन करने वाले व्यक्तियों के विरुद्ध दिनांक 24.10.2025 दर्ज करायी गयी एफ0आई0आर0 सं0 0488 में सम्मिलित किये जाने हेतु कार्यालय पत्र सं0 847 दिनांक 10.11.2025 द्वारा थानाध्यक्ष, थाना ट्रोनिका सिटी को पत्र प्रेषित किया गया है।
3. यह कि उपरोक्त तथ्य अभियुक्त द्वारा किये गये उपरलिखित अपराध को प्रमाणित करता है।

4. यह कि खान एवं खनिज (विकास एवं विनियमन) अधिनियम 1957 की धारा 4(1) एवं (1ए) में उल्लिखित निम्न प्राविधान है :

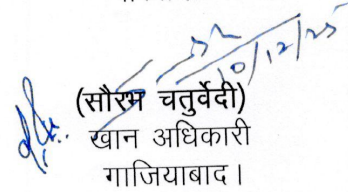
**4(1) – "No person shall undertake any reconnaissance, prospecting or mining operations in any area, except under and in accordance with the terms and conditions of a reconnaissance permit or of a prospecting licence or, as the case may be, of a mining lease, granted under this Act and the rules made thereunder"**

**4(1A) – "No person shall transport or store or cause to be transported or stored any mineral otherwise than in accordance with the provisions of this Act and the rules made thereunder"**.

5. यह कि खान एवं खनिज (विकास एवं विनियमन) अधिनियम 1957 की धारा 21(1) में उल्लिखित प्राविधान निम्नवत है : **" Whoever contravenes the provisions of sub-section (1) or sub-section (1A) of section 4 shall be punishable with imprisonment for a term which may extend to five years and with fine which may extend to five lakh rupees per hectare of the area."**

अतः मा0 न्यायालय से अनुरोध है कि उपरोक्त तथ्यों एवं परिस्थितियों का संज्ञान लेते हुये प्रश्नगत प्रकरण परिवाद का विचारण करने का कष्ट करें।

परिवादी

  
(सौरभ चतुर्वेदी)  
खान अधिकारी  
गाजियाबाद।

कार्यालय जिलाधिकारी गाजियाबाद  
खनन अनुभाग

पत्र सं०:- 847 / ख०अनु०-गाजि० / 25-26

दिनांक: 10.11.2025

थानाध्यक्ष,  
ट्रोनिका सिटी,  
कमिश्नरेट गाजियाबाद।

विषय:- ग्राम नौरसपुर में प्राप्त अवैध बालू खनन की शिकायतों के कम में कार्यवाही किये जाने के सम्बंध में।

कृपया उपरोक्त विषयक अवगत कराना है कि ग्राम नौरसपुर में अवैध बालू खनन के सम्बंध में प्राप्त हो रही शिकायतों के कम में अधोहस्ताक्षरी द्वारा दिनांक 11.10.2025 को क्षेत्र का निरीक्षण किया गया, जिसमें ग्राम नौरसपुर के खसरा सं० 98 मि० में अवैध बालू खनन किया जाना पाया गया। उक्त अवैध खनन के सम्बंध में क्षेत्रीय लेखपाल द्वारा थाना ट्रोनिका सिटी में दिनांक 24.10.2025 को एफ०आई०आर० सं० 0488 दर्ज करायी गयी है। इसके अतिरिक्त दिनांक 01.11.2025 को पुनः उक्त शिकायती क्षेत्र में 02 ट्रैक्टर मय ट्रॉली क्रमशः UP-17 AA-8350 वाहन स्वामी प्रेमचन्द पुत्र धर्मवीर निवासी- नूरपुर खालसा बागपत व HR-14 Q-1887 वाहन स्वामी योगेश कुमार पुत्र सुरेन्द्र सिंह निवासी- 402, ग्राम खुदान, झज्जर, हरियाणा को साधारण बालू के अवैध परिवहन में पकड़ा गया तथा उक्त वाहनों को थाना ट्रोनिका सिटी की अभिरक्षा में दिया गया है।

प्रश्नगत क्षेत्र में आई०जी०आर०एस० सन्दर्भ सं० 20014025017913 के माध्यम से श्री हिमांशु पुत्र श्री दीपक निवासी ग्राम नौरसपुर, तहसील लोनी, थाना ट्रोनिका सिटी के संलग्न शिकायती पत्र दिनांक 03.11.2025 द्वारा अपने खेत खसरा सं० 100, 101 व 102 से उधम सिंह पुत्र बैन सिंह निवासी- ग्राम सुंगरपुर, गाजियाबाद काले पुत्र करतार निवासी- ग्राम पचायरा, गाजियाबाद व विकास पुत्र नामालूम निवासी- गढ़ी नूरपुर, थाना खेकड़ा, बागपत द्वारा अवैध बालू खनन किये जाने के सम्बंध में शिकायत कर अवैध खननकर्ताओं के विरुद्ध मुकदमा दर्ज कराये जाने की प्रार्थना की गयी है।

अतः उपरोक्त तथ्यों से स्पष्ट है थाना ट्रोनिका सिटी क्षेत्रान्तर्गत ग्राम नौरसपुर में उपरोक्त उल्लिखित व्यक्तियों द्वारा सुनियोजित तरीके से निरन्तर अवैध

खनन किया जा रहा है। तत्कम में उक्त प्रकरण को गम्भीरता से लेते हुये उपरोक्त निरुद्ध वाहनों के वाहन स्वामियों व श्री हिमांशु पुत्र श्री दीपक के शिकायती पत्र दिनांक 03.11.2025 में उल्लिखित व्यक्तियों को दिनांक 24.10.2025 को दर्ज करायी गयी एफ0आई0आर0 सं0 0488 की विवेचना में सम्मिलित करते हुये आवश्यक कार्यवाही करने का कष्ट करें।

संलग्नक:- यथोपरि।

भवदीय,

(सौरभ चतुर्वेदी)

खान अधिकारी / सदस्य सचिव  
टास्क फोर्स गाजियाबाद।

पत्र सं0 एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि :-

1. जिलाधिकारी, गाजियाबाद महोदय को सादर सूचनार्थ प्रेषित।
2. अपरजिलाधिकारी (वि0/रा0), गाजियाबाद महोदय को सादर सूचनार्थ प्रेषित।
3. सहायक पुलिस आयुक्त, लोनी को इस अनुरोध के साथ प्रेषित कि अपने स्तर से भी थानाध्यक्ष, ट्रोनिका सिटी, लोनी को निर्देशित करने का कष्ट करें।

खान अधिकारी / सदस्य सचिव  
टास्क फोर्स गाजियाबाद।

प्रेषक,

खान अधिकारी,  
गाजियाबाद।

सेवा में,

जिलाधिकारी,  
गाजियाबाद।

पत्र सं०:- 885 /ख०अनु०-गाजि०/2025-26

दिनांक: 26/11/2025

विषय:- बैठक दिनांक 12.11.2025 में दिये गये निर्देशों के अनुपालन में बालू खनन क्षेत्रों की जांच के सम्बंध में।

महोदय,

कृपया उपरोक्त विषयक अवगत कराना है कि Commission for Air Quality Management in NCR and Adjoining Areas द्वारा जारी GRAP के निर्देशों के अनुपालन किये जाने के सम्बंध में महोदय की अध्यक्षता में दिनांक 12.11.2025 को आहूत बैठक में प्राप्त निर्देशों के क्रम में तथा कार्यालय में प्राप्त भारतीय किसान युनियन (अनाज) के शिकायत पत्र सं० 2025/शिकायत/09 दिनांक 20.11.2025 के क्रम में उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद व खनन विभाग द्वारा दिनांक 21.11.2025 को बालू खनन पट्टा क्षेत्र ग्राम पचायरा खण्ड- 2 एवं बालू खनन अनुज्ञा क्षेत्र ग्राम नौरसपुर का संयुक्त रूप से स्थलीय निरीक्षण किया गया।

इस सम्बंध में अवगत कराना है कि निरीक्षण के दौरान दिल्ली एन०सी०आर० क्षेत्र में GRAP स्टेज-3 लागू होने के कारण उक्त दोनों बालू खनन क्षेत्रों में खनन कार्य पूर्णतः बंद पाया गया। उक्त बालू खनन क्षेत्रों में कोई भी कार्यरत मशीन एवं बालू का परिवहन करता वाहन नहीं पाया गया। मौके पर उपस्थित बालू खनन पट्टाधारक ग्राम पचायरा खण्ड-2 व बालू खनन अनुज्ञा धारक ग्राम नौरसपुर के प्रतिनिधियों को निर्देशित किया गया कि GRAP स्टेज-3 व 4 लागू होने व हटाये जाने की अद्यतन स्थिति से स्वयं के स्तर से अवगत होते हुये खनन कार्य बंद किया जाना सुनिश्चित करें, यदि GRAP स्टेज-3 व 4 लागू होने की स्थिति में खनन/परिवहन संक्रिया संचालित पायी जाती है तो उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद द्वारा सुसंगत नियमों के अन्तर्गत कार्यवाही की जायेगी। मौके पर लिए गए जिओटैग्ड फोटोग्राफ संलग्न है।

अतः स्थलीय निरीक्षण आख्या दिनांक 21.11.2025 की प्रति इस पत्र के साथ संलग्न कर सादर सूचनार्थ सेवा में प्रेषित है।

संलग्नक:- यथोपरि।

भवदीय,

(सौरभ चतुर्वेदी)

खान अधिकारी

गाजियाबाद।

पत्र सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:-

1. अपरजिलाधिकारी (वि०/रा०), गाजियाबाद को सादर सूचनार्थ प्रेषित।

खान अधिकारी

गाजियाबाद।

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### जांच आख्या

Commission for Air Quality Management in NCR and Adjoining Areas द्वारा जारी GRAP के निर्देशों के अनुपालन किये जाने के सम्बंध में जिलाधिकारी महोदय की अध्यक्षता में दिनांक 12.11.2025 को आहूत बैठक में प्राप्त निर्देशों के क्रम में तथा कार्यालय में प्राप्त भारतीय किसान युनियन (अनाज) के शिकायत पत्र सं० 2025/शिकायत/09 दिनांक 20.11.2025 के क्रम में उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद व खनन विभाग द्वारा दिनांक 21.11.2025 को बालू खनन पट्टा क्षेत्र ग्राम पचायरा खण्ड- 2 एवं बालू खनन अनुज्ञा क्षेत्र ग्राम नौरसपुर का संयुक्त रूप से स्थलीय निरीक्षण किया गया। निरीक्षण आख्या निम्नवत् है :-

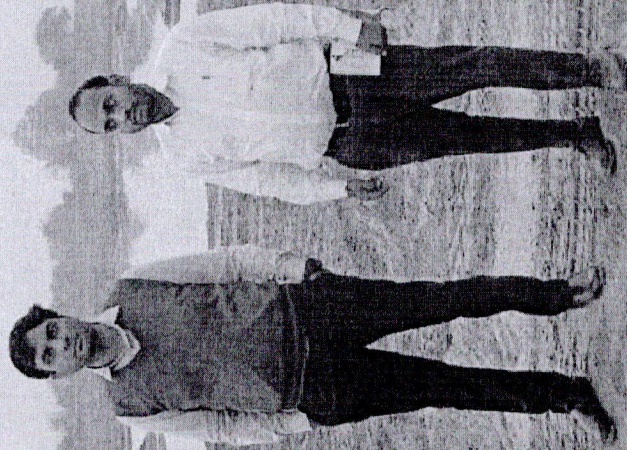
निरीक्षण के दौरान दिल्ली एन०सी०आर० क्षेत्र में GRAP स्टेज-3 लागू होने के कारण उक्त दोनों बालू खनन क्षेत्रों में खनन कार्य पूर्णतः बंद पाया गया। उक्त बालू खनन क्षेत्रों में कोई भी कार्यरत मशीन एवं बालू का परिवहन करता वाहन नहीं पाया गया। मौके पर उपस्थित बालू खनन पट्टाधारक ग्राम पचायरा खण्ड-2 व बालू खनन अनुज्ञा धारक ग्राम नौरसपुर के प्रतिनिधियों को निर्देशित किया गया कि GRAP स्टेज-3 व 4 लागू होने व हटाये जाने की अद्यतन स्थिति से स्वयं के स्तर से अवगत होते हुये खनन कार्य बंद किया जाना सुनिश्चित करें, यदि GRAP स्टेज-3 व 4 लागू होने की स्थिति में खनन/परिवहन संक्रिया संचालित पायी जाती है तो उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद द्वारा सुसंगत नियमों के अन्तर्गत कार्यवाही की जायेगी। मौके पर लिए गए जिओटैग्ड फोटोग्राफ संलग्न है।

अतः उपरोक्त जांच आख्या सेवा में सादर प्रेषित है।

*विपुल कुमार*  
21/11/25  
(विपुल कुमार)

सहायक पर्यावरण अभियंता  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
गाजियाबाद।

*सौरभ चतुर्वेदी*  
21/11/25  
(सौरभ चतुर्वेदी)  
खान अधिकारी  
गाजियाबाद।



 GPS Map Camera



# New Delhi, Delhi, India

Sanchar Vihar Apartments, Sec 4, Dwarka, New Delhi,  
Delhi 201103, India

Lat 28.79648° Long 77.203184°

Friday, 21/11/2025 05:35 PM GMT +05:30



Google

N.C.R.B (एन.सी.आर.बी)  
I.I.F.-I (एकीकृत जाँच फार्म -I)

**FIRST INFORMATION REPORT**

(Under Section 173 B.N.S.S)

प्रथम सूचना रिपोर्ट  
(धारा 173 बी एन एस एस के तहत)

1. District/Unit (जिला/इकाई): ग्रामीण (कमिश्नरेट गाजियाबाद)

P.S. (थाना): ट्रोनिका सिटी

Year (वर्ष): 2025

FIR No.(प्र.सू.रि. सं.): 0505

Date & Time of FIR(प्र.सू.रि. की दिनांक/समय): 08/11/2025 22:31

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	भारतीय न्याय संहिता (बी एन एस), 2023	115(2)
2	भारतीय न्याय संहिता (बी एन एस), 2023	352
3	भारतीय न्याय संहिता (बी एन एस), 2023	351(3)

3.(a) Occurrence of offence (अपराध की घटना) :

1. Day शनिवार  
(दिन):

Date From 01/11/2025  
(दिनांक से):

Date To 01/11/2025  
(दिनांक तक):

Time Period पहर 3  
(समय अवधि):

Time From 07:00 बजे  
(समय से):

Time To 07:00  
(समय तक): बजे

N.C.R.B (एन.सी.आर.बी)  
I.I.F.-I (एकीकृत जाँच फार्म -I)

(b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई):

Date 08/11/2025 Time (समय): 22:31 बजे  
(दिनांक):

(c) General Diary Reference (रोजनामचा संदर्भ):

Entry No. 093 Date & Time 08/11/2025 22:31 बजे  
(प्रविष्टि सं.): (दिनांक और समय):

4. Type of Information (सूचना का प्रकार): लिखित

5. Place of Occurrence (घटनास्थल):

Direction and distance from P.S. उत्तर - पश्चिम, Beat No.

1. (a) (थाना से दूरी और दिशा): 05 किमी (बीट सं.):

(b) Address जंगल ग्राम नौरसपुर  
(पता):

(c) In case, outside the limit of this Police Station, then  
(यदि थाना सीमा के बाहर है तो):

Name of P.S. District(State)  
(थाना का नाम): (ज़िला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

(a) Name (नाम): दीपांशु त्यागी

(b) Father's Name (पिता का नाम): दीपक त्यागी

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1989

(d) Nationality (राष्ट्रीयता): भारत

(e) UID No. (यूआईडी सं.):

(f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की तिथि):

Place of Issue (जारी करने का स्थान):

(g) Id details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN)

S.No. (क्र.सं.)	Id Type (पहचान पत्र का प्रकार)	Id Number (पहचान संख्या)
1		

(h) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	ग्राम नौरसपुर, ट्रोनिका सिटी, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत
2	स्थायी पता	ग्राम नौरसपुर, ट्रोनिका सिटी, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत

(i) Occupation (व्यवसाय):

(j) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.): 91-8595519891

7. Details of known/suspected/unknown accused with full particulars

(ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या):

**N.C.R.B (एन.सी.आर.बी)**  
**I.I.F.-I (एकीकृत जाँच फार्म -I)**

S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	उधम		पिता का नाम : बैन सिंह	1. सुंगरपुर ,ट्रोनिका सिटी,ग्रामीण (कमिश्नरेट गाजियाबाद),उत्तर प्रदेश,भारत
2	काले		पिता का नाम : करतार	1. पचायरा ,ट्रोनिका सिटी,ग्रामीण (कमिश्नरेट गाजियाबाद),उत्तर प्रदेश,भारत
3	विकास			1. गढी नुरपुर ,खेकड़ा,बागपत,उत्तर प्रदेश,भारत

**8.Reasons for delay in reporting by the complainant/informant**  
(शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

**9.Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):**

S.No. (क्र.सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (रु में))
-----------------	------------------------------------	------------------------------------	---------------------	----------------------------------

**10. Total value of property (In Rs/-)-सम्पत्ति का कुल मूल्य(रु**

**11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो ):**

S.No.	UIDB Number
-------	-------------

**12.First Information contents (प्रथम सूचना तथ्य ):**

नकल प्रा0पत्र हिन्दी वादी सेवा में श्रीमान थानाध्यक्ष महोदय थाना ट्रोनिका सिटी जिला गाजियाबाद विषय:- मारपीट गाली गलोच व जान से मारने धमकी के सम्बन्ध मे प्रार्थना पत्र महोदय मै दीपांशु त्यागी S/O दीपक त्यागी ग्राम नोरसपुर तहसील लोनी जिला गाजियाबाद थाना ट्रोनिका सिटी का निवासी हूँ दिनांक 1/11/25 को समय करीब 7 बजे मे अपने खेत मे गया वहा पर उधम S/O बैन सिंह (सुंगरपुर) काले S/O करतार (पचायरा) विकास (गढी नुरपुर) बागपत थाना खेकड़ा अवैध खनन करते पाये जिन्होने मुझे पकड कर मेरे साथ मारपीट करी और जान से मारने की धमकी दी कि तू रोड हमारी शिकायत करता है श्रीमान जी इन्के खिलाफ मुकदमा दर्ज कानूनी कार्यवाही करने की कृप्या करे आपकी अति कृपा होगी दिनांक 1/11/25 हस्ताक्षर हिन्दी पठनीय दीपांशु प्रार्थी दीपांशु त्यागी S/O दीपक त्यागी ग्राम नोरसपुर तह0 लोनी थाना ट्रोनिका सिटी जिला गाजियाबाद Mob 8595519891 ....नोट मैं है0कां0 858 बन्टी कुमार गुप्ता प्रमाणित करता हूँ कि प्राप्त प्रा0पत्र के आधार पर मुकदमा उपरोक्त की कायमी व चिक मेरे द्वारा शब्द ब शब्द बोल बोलकर थाना हाजा के कम्प्यूटर पर सीसीटीएनएस पर है0कां0 2240 मोनू मलिक द्वारा

टंकित कराया गया। अलावा तकनीकी त्रुटि के ...

**13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.**

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है।)

- (1) Registered the case and took up the investigation: (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): or  
(या)
- (2) Directed (Name of I.O.) Jitendra Singh Rank SI (Sub-Inspector)  
(जांच अधिकारी का नाम): (पद):

No. to take up the Investigation  
( सं.): (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

(3) Refused investigation due to (जांच के लिए):

or (के कारण इंकार किया या)

- (4) Transferred to P.S. District  
(थाना): (ज़िला):  
on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost.  
(शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी।)

R.O.A.C.(आर. ओ .ए .सी.)

N.C.R.B (एन.सी.आर.बी)  
I.I.F.-I (एकीकृत जाँच फार्म -I)

14 Signature/Thumb impression of the  
complainant / informant.(शिकायतकर्ता /  
सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

15 Date and time of dispatch to the court  
(अदालत में प्रेषण की दिनांक और समय):

SARVAN  
KUMAR

Digitally signed by  
SARVAN KUMAR  
Date: 2025.11.08  
22:38:38 +05'30'

Signature of Officer in charge,  
Police Station

(थाना प्रभारी के हस्ताक्षर)

Name THANA INCHARGE

Rank SI (Sub-Inspector)

No. 9454405104

**Attachment to item 7 of First Information Report**

(प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):

**Physical features, deformities and other details of the suspect/accused:**  
( If known / seen )(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण :  
(यदि ज्ञात / देखा गया))

S.No.(क्र.सं.)	Sex (लिंग)	Date/Year of Birth (जन्म तिथि / वर्ष)	Build (बनावट )	Height (cms.) (कद (से.मी.))	Complexion (रंग)	Identification Mark (s) (पहचान चिन्ह )
1	2	3	4	5	6	7
1	पुरुष					

2	पुरुष					
---	-------	--	--	--	--	--

3	पुरुष					
---	-------	--	--	--	--	--

N.C.R.B (एन.सी.आर.बी)  
I.I.F.-I (एकीकृत जाँच फार्म -I)

Deformities/ Peculiarities	Teeth (दाँत)	Hair (बाल)	Eyes (आँखें)	Habit(s) (आदतें)	Dress Habit(s) (पहनावा)	
8	9	10	11	12	13	
Language /Dialect (भाषा/बोली)	Place Of (का स्थान)					Others (अन्य)
	Burn Mark (जले हुए का निशान )	Leucoder ma (लुकोदेर्मा (सफ़ेद धब्बे))	Mole (मस्सा)	Scar (घाव )	Tattoo (गूदे हुए का )	
14	15	16	17	18	19	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.

(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है।)

T.C  
G

## State Level Environment Impact Assessment Authority, Uttar Pradesh

## Directorate of Environment, U.P.

Vineet Khand-I, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : docuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Bani Singh,  
Salasar Complex, 306 Shankar Vihar Colony,  
Kuraishi Aligarh - 202001

Ref. No. 27/Pary/SEAC/5793/2019

Date: 27 May, 2021

**Sub: Environmental Clearance for Proposed Sand/Morrum Mining from Yamuna Riverbed at Gata No. 303 mi, 313 mi, 290 mi, 301 mi, 303, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi, Khand No.-02, Village-Panchayara, Tehsil- Loni, Ghaziabad, U.P., M/s New Panther Security Guard Service, (Leased Area: 12.512 ha.).**

Dear Sir,

Please refer to your application/letters 26-08-2020, 09-09-2020, 09-12-2020, 25-03-2021, 01-04-2021, 13-04-2021 & 15-04-2021 addressed to the Chairman/Secretary, State Level Environment Impact Assessment Authority (SEIAA) and Director, Directorate of Environment Govt. of UP on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 13-04-2021 and SEIAA in its meeting dated 21-05-2021

A presentation was made by the project proponent along with their consultant M/s Globus Environment Engineering Services. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Sand/Morrum Mining from Yamuna Riverbed at Gata No. 303 mi, 313 mi, 290 mi, 301 mi, 303, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi, Khand No.-02, Village- Panchayara, Tehsil- Loni, Ghaziabad, U.P., M/s New Panther Security Guard Service, (Leased Area: 12.512 ha.).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 500/Pary/SEAC/5793/2019, dated 04/11/2020.
3. The public hearing was organized on 01/03/2021. Final EIA report submitted by the project proponent on 19/03/2021.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/55952/2020		
2. File no. allotted by SEIAA, UP	5793		
2. ToR Vide Letter No.	500/Pary/SEAC/5793/2019, Dated: 04.11.2020 by SEIAA, U.P.		
3. Name of Proponent	M/s New Panther Security Guard Service ShriBani Singh S/o ShriRaghunath Singh		
4. Full correspondence address of proponent and mobile no.	R/o- Salasar Complex, 306, Shankar Vihar Colony, Kuraishi, Aligarh - 202001		
5. Name of Project	"Sand/ Moram Mining"		
6. Name of River	Yamuna River		
7. Project location (Plot/Khasra/Gata No.)	Gata No. 303 mi, 313 mi, 290 mi, 301 mi, 303, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi		
8. Name of Minor Mineral	River Bed Material (Sand/Moram)		
9. Schedule (as per EIA notification 2006)	1(a)		
10. Category of Project	B(1)		
11. Sanctioned Lease Area (in Ha.)	Total Lease Area: 12.512 Ha		
12. Mineable Area (in Ha.)	8.512 Ha		
13. Project Status	State Govt. has given its consent vide letter no. 993/खनन/ई-निविदासहईनीलामी / 2020, दिनांक- 23/06/2020 for the exploitation of Sand/Morrum for a period of five years.		
14. Zero level mRL	205 mRL		
15. Max. & Min mRL within lease area	Highest: 208 mRL & Lowest: 207 mRL		
16. Pillar Coordinates (Verified by DMO)	Sanction Lease Area Co-ordinate		
	Pillars	Latitude (N)	Longitude (E)
	A	28°48'1.02"N	77°12'19.63"E
	B	28°47'49.56"N	77°12'17.52"E
		28°47'39.12"N	77°12'19.04"E

Ec For Proposed Sand/Morrum Mining from Yamuna Riverbed at Gata No. 303 mi, 313 mi, 290 mi, 301 mi, 303, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi, Khand No.-02, Village- Panchayara, Tehsil- Loni, Ghaziabad, U.P., M/s New Panther Security Guard Service, (Leased Area: 12.512 ha.).

	D	28°47'39.35"N	77°12'13.26"E
	E	28°47'48.74"N	77°12'10.86"E
	F	28°48'2.80"N	77°12'13.01"E
Workable Area			
	A	28°48'1.02"N	77°12'19.63"E
	B	28°47'49.56"N	77°12'17.52"E
	C	28°47'39.12"N	77°12'19.04"E
	D'	28°47'39.39"N	77°12'14.95"E
	C'	28°47'43.86"N	77°12'15.30"E
	B'	28°47'52.33"N	77°12'18.05"E
	A'	28°48'0.94"N	77°12'18.99"E
Non- Workable Area			
	A'	28°48'0.94"N	77°12'18.99"E
	B'	28°47'52.33"N	77°12'18.05"E
	C'	28°47'43.86"N	77°12'15.30"E
	D'	28°47'39.39"N	77°12'14.95"E
	D	28°47'39.35"N	77°12'13.26"E
	E	28°47'48.74"N	77°12'10.86"E
	F	28°48'2.80"N	77°12'13.01"E
17. Total Geological Reserves	4,11,544 m <sup>3</sup>		
18. Total Mineable Reserves	1,77,736.8m <sup>3</sup> per annum		
20. Proposed Production/year	2,50,240 m <sup>3</sup>		
21. Sanctioned Period of Mine lease	Five years		
22. Production of mine/day	683.60 m <sup>3</sup> /day		
23. Method of Mining	Opencast semi-mechanized		
24. No. of Working days	260 Days		
25. Working hours/day	8 -10 hours/day		
26. No. Of Workers	59 Manpower		
27. No. of vehicles movement/day	34 Units (Assumed Loading Capacity: 20 m <sup>3</sup> /Unit)		
28. Type of Land	State Government Land		
29. Ultimate Depth of Mining	2.40 m		
30. Nearest metalled road from site	Panchayara – Mavikala Road is 750 m, East		
31. Water Requirement	Source	Purpose	Avg.Demand /Day(in KLD)
	Portable Tanker	Drinking @15 lpcd/worker	59 workers x 15 lpcd = 885 Lit/day
		Land reclamation/plantation @2.5 Lit/Tree	625 Trees x 2.5 l/day = 1562.5 Lit/day
		Dust suppression @1 Lit/Sq.m (twice in a day)	Haul Road Area = (750 m Length x 7 m Width = 4305 m <sup>2</sup> ) x 1 l/Sq.m = 4305 Lit/day x 2 = 8610 Lit/day
	Total		11.057 KLD (11.0 KLD)
32. Name of QCI Accredited Consultant with QCI No. and period of validity.	GLOBUS ENVIRONMENTAL ENGINEERING SERVICES Certificate No. NABET/EIA/1821/IA0034, Valid Till April 03/2021		
33. Any litigation pending against the project or hand in any court	No		
34. Details of 500 m Cluster Map & Certificate issued by Mining Officer	Cluster certificate issued by DMO (Mining Section), Ghaziabad. Letter No. 1112, खननलिपिक /2020 दिनांक -07-08-2020		
35. Details of Mining Lease Area in	Sanctioned Lease Area	12.512 Ha	



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Approved Mining Plan	Workable Area of the lease	8.512 Ha
	Area under, SSMMG 2016	0.2190 Ha
	Area under Safety Zone	1.2449 Ha
	Area under Active Water Channel	2.535 Ha
36. Details of Lease Area in approved DSR	Approved DSR, Ghaziabad : Page No-54, Table No-15, Sr. No-2	
37. Total Cost of Project	Rs. 116.45 Lakhs	
38. Proposed CER Cost	Rs. 2.33 Lakhs (2% of the total Project Cost)	
39. Proposed EMP Cost	Rs. 21.57 Lakhs	
40. Length and breadth of Haul Road	Haulage Road Length 750 m & Haulage Road Width 7 m	
41. No. of Trees to be Planted	625 Trees	

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee meeting held on 13-04-2021 on the above said project, the State Level Environment Impact Assessment Authority meetings held on 21-05-2021 has decided to grant the Environmental Clearance to the title project for collection of 2,50,240 m<sup>3</sup>/annum in proposed lease area 12.512 ha subject to effective implementation of the following General Conditions and specific conditions:

**General Conditions:**

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Morrum will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures



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- taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
  19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
  20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
  21. Dispensary facilities for first-aid shall be provided at site.
  22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
  23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
  24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
  25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
  26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
  27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
  28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
  29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
  30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
  31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
  32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
  33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
  34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
  35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
  36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
  37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
  38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.



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39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

#### **Specific Conditions**

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
5. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
6. Environment management in according to environmental status and impact of the project.
7. Selection of plants for green belt should be on the basis of pollution removal index.
8. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
9. Pakka motorable haul road to be maintained by the project proponent.
10. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
11. Permission from the competent authority regarding evacuation route should be taken.
12. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
13. Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
14. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
15. Provision for cylinder to workers should be made for cooking.
16. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.



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17. Provide suitable mask to the workers.
18. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
19. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
20. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
21. Provision for two toilets and hand pumps should be made at mining site.
22. Drinking water for workers would be provided by tankers.
23. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
24. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
25. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
26. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
27. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
28. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
29. Width of the haul road shall be more than 6 meter.
30. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
31. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
32. If in future this lease area becomes part of cluster of equal to or more than 25 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. if the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
33. The Environmental clearance will be co-terminus with the mining lease period.
34. Project falling with in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
35. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
36. Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHA and should be submitted to SEIAA/SEAC, Secretariat as earliest.
37. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 25ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 25ha, the E.C issued will stand revoked.
38. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
39. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
40. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
41. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
42. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the



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bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.

43. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
44. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
45. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
46. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
47. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
48. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
49. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
50. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
51. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
52. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
53. Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchyat.
54. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
55. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
56. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
57. State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
58. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
59. The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
60. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
61. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
62. Waste water from potable use be collected and reused for sprinkling.
63. During the school opening and closing time vehicle movement will be restricted.
64. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled.



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Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)  
Member Secretary, SEIAA

**Ref. No...../Parya/SEIAA/5793/2019 Dated: As above**

**Copy for Information and necessary action to:**

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gombi Nagar, Lucknow.
5. District Magistrate, Ghaziabad, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)  
Member Secretary, SEIAA



### Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

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172245/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2022

Date: 07/01/2023

To,

M/s

**NEW PANTHER SECURITY GUARD SERVICE**

gata

303mi,313mi,290mi,301mi,303,304mi,314mi,297mi,298mi,302mi,311mi,  
312mi,313mi,314mi,GHAZIABAD,201102

Application Id-  
18964632

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **NEW PANTHER SECURITY GUARD SERVICE** located at **gata 303mi,313mi,290mi,301mi,303,304mi,314mi,297mi,298mi,302mi,311mi,312mi,313mi,314mi,GHAZIABAD,201102**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **NEW PANTHER SECURITY GUARD SERVICE** granted for the period from **14/12/2022 to 31/12/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand Mining - 2,50,240 Cubic Meter/Annum	00	Metric Tonnes/Day
2	(Total Lease Area12.512 Hectare,	00	Metric Tonnes/Day
3	Total Mining Area- 8.512 Hectare)	00	Metric Tonnes/Day

**2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.8 KLD	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

# 355

## Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
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#### Emission Quality Standards

S No.	Stack no	Parameters	Standards
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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### **General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

#### **Specific Conditions:-**

1. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
2. The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as

amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

3.The Unit shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 as amended.

4.The Unit should be operated in such a way so that there is no adverse impact on public and environment.

5.The Unit shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986.

6. Unit shall comply with CAQM direction passed time to time.

7.Unit shall comply with CAQM direction no. 66 regarding operation of units during GRAP. 8.Unit shall comply with the Environmental Clearance dated 10.09.2020 issued to the PP.

9.Unit will follow all the guidelines/conditions regarding NOC issued by the District Magistrate, Ghaziabad and Mining Department.

10.The unit will have to ensure permission from the UPGWD/CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.

11.The unit shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2026 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.

12.If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

13.The unit shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

14.The unit shall abide by all the orders / directions issued by Hon'ble Supreme Court, Hon'ble High Court, Hon'ble National Green Tribunal, CAQM, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment issued from time to time.

15.Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.

16.The unit should ensure the operation of the air pollution control system such as water sprinklers etc in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

17.The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section-21/22 of air Act 1981 (as amended respectively).

18.The unit should be operated in such a way so that there is no adverse impact on public and environment.

19.MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.

20.The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manoeuvring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.

21.Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(writ)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a month time along with the proposal for proposed plantation.

22.Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62-66 and other direction issued time to time regarding use of cleaner fuel and any other directions that CAQM gives in this context.

23.Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 and 62 regarding DG sets and any other directions that CAQM gives in this context.

24. Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
25. For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.
26. Unit shall submit latest stack/ambient air monitoring report from NABL approved laboratory within one month.
27. Unit shall comply with Environment clearance/permissions obtained for mining from competent authority.
28. Unit shall comply Environmental Clearance from State Level Environmental Impact Assessment Authority, U.P. vide letter no. 201/Parya/SEAC/5793/2019 dated 29.09.2021 and letter no. 27/Parya/SEAC/5793/2019 dated 27.05.2021.

**CEO**  
**C-1.**

Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

**CEO**  
**C-1.**

SITE PHOTOGRAPHS TAKEN ON 10.03.2026



